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BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, AT PUNE

Original Application No.21 of 2025 WZ.

Madhukar Vishnu Gaikwad & Ors.

---} Applicants.

Vs

MoEF & CC & Others.

---} Respondents.

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- b) After compliance of the conditions stipulated in the Consent to Establish the R.No.5 has granted the Consent to First Operate on 19.12.2023 for a period up to 31.07.2024 subject to certain terms and conditions mentioned therein. One of the important conditions was that out of 450 CMD effluent of sugar plus 104 effluent of Co-generation plant, 104 CMD effluent shall be 100% recycled and 450 CMD of sugar shall be used for on land for the purpose of gardening and irrigation purposes. Total land area required is 20.64 hectares. Out of which greenbelt will be developed in total area of 6.88 hectares i.e., 33% of total project area. The R.No.7 is having 51.6 Acres of Land as per 7/12 Extract on its name. As per E.C. the documents about the 20.64 Ha. has been submitted and accordingly as per condition No.7, total land area has been shown 20.64 Ha. Accordingly, 33% of total project area i.e. 6.88 Ha. have been shown as greenbelt.
- c) The R.No.7 has provided ETP consisting of Primary, Secondary and Tertiary Treatment with Condensate Polishing Unit (CPU). Thus, the R.No.7 has provided full-fledged ETP and Disposal Arrangements to treat total effluent so as to achieve standards prescribed in the Consent and thereafter to recycle 104 CMD effluent in the process and 450 CMD effluent on land for irrigation purpose.
- d) The R.No.7 in the year 2019 has decided to go for expansion and therefore, has applied for grant of E.C. However, in the meantime the R.No.7 has not taken any steps to operate sugar and co-gen unit till E.C. is obtained. It is submitted that earlier the then co-operative sugar unit namely M/s Jijamata Sugar and Agro Processing Ltd. was in operation, which has gone into liquidation and purchased by the R.No.7 along with the earlier premises and plant and machinery. Therefore, after obtaining Environment Clearance on 19.04.2023, the R.No.7 has immediately started the modification and expansion of the capacity of earlier sugar unit from 1000 TCD to 4200 TCD capacity on account of the earlier Consent to Establish was obtained for 4200 TCD with 8 MW Co-gen capacity. A copy of E.C. dated 19.04.2023 is enclosed and marked as an **Annexure-B**.
- 5) With reference to Para 6 of the Application, it is totally denied that the R.No.7 has received all the permissions including E.C and Consents by submitting misleading and fake information. The allegations are totally unwarranted and without supporting of any documentary evidence.
- 6) With reference to Para 7 of the Application, it is true to say that the R.No.7 has purchased the land from M/s Jijamata Sugar and Agro Processing Ltd., the old sugar manufacturing unit in operation at that time on the said premises. However, it is not correct to say that the name of the said sugar factory was Jijamata Sugars and Powers Ltd. The new expanded sugar and



co-gen unit was started only after providing of necessary pollution control arrangement as per the Consent to Establish and Consent to Operate by the MPCB as stated above.

- 7) With reference to Para 8 of the Application, it is submitted that the R.No.7 has already given the details of Application made for Consent to Establish. In fact, before making application for E.C. on 12.10.2018, the R.No.7 has decided to establish sugar industry with co-gen for the capacity of 4200 TCD and 8 MW co-gen and therefore, the said units have been established for those capacities only.
- 8) With reference to Para 9 of the Application, it is denied that no prior study was conducted by the Respondent-Industry or MoEF & CC or MPCB regarding existing pollution levels or no due diligence report was asked by the MoEF & CC or MPCB. It is surprising that though on one hand the Applicant alleges that no prior study was undertaken with due diligence report, on the other hand, the Applicants says that the Respondent-Industry has carried out the process and steps mentioned in the EIA Notification, 2006 for getting E.C and at the same time contending that there was no submission of the existing pollution level of the present site which was being operated previously by another sugar factory. These statements are contradictory to each other. The R.No.7 has appointed MoEF-CC – Approved Accredited Consultant, which has conducted EIA Study and also submitted to the MoEF & CC, Gol at Delhi after conducting public hearing, wherein all the nearby public at large participated and after following all due procedure with proper appraisal of the proposal for E.C., the E.C. was granted by MoEF & CC and Gol.
- 9) The contents of Para 10 of the Application pertain to the category of industry and its pollution potential without giving exact grievance of the Applicant. The R.No.7 has been granted all the above permissions after following due procedure and after complying with all the statutory permissions and conditions mentioned therein.
- 10) With reference to Para 11 of the Application, it is submitted that the decision to conduct public hearing on 2 times was of the District Collector and MPCB jointly and therefore it is denied that the Public Hearing conducted on second time on 03.05.2019 date was with mala-fide intention and allowed the participation in favour of the industry only. It is denied that the Public Hearing was managed and the R.No.7 has not followed the commitments made in the second Public Hearing including not to cause pollution in the surrounding areas of industry. It is further denied that the Applicant and other farmers from the nearby area are facing the pollution issues created by the industry.

The copy of the Application served on the R.No.7 though mentions about the name of Applicant as the "Madhukar Vishnu Gaikwad & Ors.", the Application is filed only in the name of Shri. Madhukar Vishnu Gaikwad and



also signed by Shri. Madhukar Vishnu Gaikwad only and no other names of the Applicants have been shown in Application or signed by other applicants as per the Application served on the R.No.7 (Pages 1 & 33 of the Application served on the R.No.7). The Vakalatnama at Page No.34 is also signed only by Shri. Madhukar Vishnu Gaikwad and no other Applicants. Therefore, it is submitted that the Application is filed only by Madhukar Vishnu Gaikwad and to show that other farmers are also Applicants as shown on the page 1 of the Application, it is shown as the "Madhukar Vishnu Gaikwad & Others" as the Applicants. It is therefore highly objectionable that without signing of the Application by others as the Applicants, the Applicant should not allege that the Applicant and other farmers from the nearby area are facing the pollution issues created by the industry as contended in Para 11 of the Application. The MPCB with the approval of District Collector had issued Notice of Public Hearing in the vernacular and other good circulated newspaper, the public hearing is conducted with the attendance of nearby good no. of peoples and after taking into consideration the Environment Impact Assessment Report, the application for E.C. was apprised by the committee appointed by the Central Government and then only Environment Impact Assessment Authority at New Delhi has granted E.C. dated 19.04.2023. Hence, all contentions raised in Para 11 of the Application are unwarranted.

- 11) With reference to Para 12 of the Application, it is submitted that about the expiry of Industrial Entrepreneurs Memorandum (IEM) at the time of 1st Public Hearing, the Committee has rightly decided to conduct Second Public Hearing after due consideration of the issue.
- 12) It is denied that the issue of expiry of IEM is suppressed. This was the decision of public hearing committee and therefore, the R.No.7 has been advised not to deal with the same. In fact, it has been informed that the IEM is already obtained by the earlier M/s Jijamata Sugar and Agro Processing Ltd. and the R.No.7 had already made an Application for the change in IEA and therefore the Public Hearing Panel has rightly decided to proceed with the Public Hearing as the IAE is nothing to do anything with grant of E.C.
- 13) The contents of Para 13 of the Application pertain to the MPCB and therefore I am advised not to deal with same. However, it is submitted that the Consent to Operate was rightly issued after compliance of MPCB-Norms. The Consent was rightly granted by the MPCB after verification of the compliance. Therefore, the issue in respect of grant of Consent after making complaint pertains to the MPCB and the Applicant and I am advised not to deal with the same.
- 14) With reference to Para 14 of the Application, it is denied that the Respondent-Industry has not followed the conditions of E.C and Consent to Establish, but even then, Consent to Operate was granted by MPCB without any examination and verification of earlier consent issued by the MPCB.



15) It is also denied that the MPCB bypassed its duty and helped the Respondent-Industry to do wrong and illegal work to damage environment. No specific details are given about it and therefore such vague contentions cannot be taken into consideration. The R.No.7 has submitted 6 monthly progress report from time to time to the Ministry of Environment, Forest and Climate Change, Government of India Office at Nagpur. The copy of the Compliance-Report received from IA Division, MoEF & CC, New Delhi dated 29.11.2024 is enclosed and marked as an **Annexure- C**.

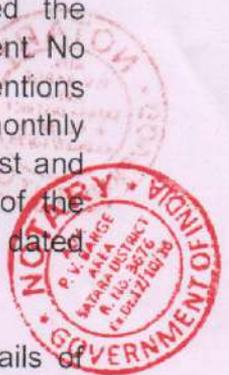
16) The Contents of Para 15 are also baseless without giving exact details of violations of Consent and E.C and making empty allegations about MPCB inaction. The R.No.7 had received the proposed directions from the Regional Officer, MPCB Pune dated 03.04.2025, pointing out certain non-compliances. The R.No.7 reply to the said proposed directions on 04.04.2025 submitting the details of steps taken for compliance. In view of the reply, the MPCB has issued interim directions dated 06.05.2025 and forfeited Bank Guarantee for Rs.25 Lacs. The R.No.7 would like to rely upon the said actions initiated by the MPCB as and when necessary.

17) The contents of Para 16 of the Application except referring of complaints made to MPCB and Local Police Station as well as the news appeared in the newspaper and T.V Channel as well as YouTube link, no other independent evidence is brought on record and therefore unless supported by substantive documentary evidence, cannot be taken into consideration.

18) It is submitted that the Environment Clearance has been granted on 19.04.2023 and the Consent to First Operate has been granted on 19.12.2023 i.e. after 8 months period and therefore, it is incorrect to say that First Seasonal Manufacturing started within a few days. The First Consent to Operate was granted only after provision of necessary Pollution Control Devices/ Arrangements, hence it is denied that the villagers are facing the problems of water and air pollution. It appears that Annexure for E.C. has been wrongly marked Annexure-E instead of Annexure-B.

19) With reference to Para 17 of the Application, the following are the submissions on behalf of the R.No.7-

- a) The Applicant's allegation about not achieving ZLD during its entire period of operation is devoid of any documentary evidence and cannot be taken into consideration. The R.No.7 has provided full-fledged ZLD arrangements consisting of Primary, Secondary and Tertiary Treatment followed by 104 CMD being recycled in the process after CPU and 450 CMD effluent after achieving standards being utilized on land for irrigation purpose having adequate land for disposal with own land and with bilateral agreement with the farmer/s respectively. These arrangements are being operated round o'clock. The documentary evidence about the Average Online Continuous Monitoring System prepared by the R.No.7 along with



uploaded on the MPCB server during its operations are enclosed and marked as an **Annexure D**.

The R.No.7 has provided OCEMS and it is well connected to the MPCB and CPCB-Servers. It is submitted that earlier period for which MPCB average reports not enclosed are due to certain technical problems in the MPCB server, which were brought to their notice by email dated 13.02.2025. A copy of the said email is enclosed and marked as an **Annexure E**.

- c) Except making statement about violation of E.C and MPCB Consent Conditions, nothing has been brought on record by the Applicants in the form of documentary evidence about alleged violations.
- d) No specific documentary evidence has been made available in respect of Crushing Season for the year 2024-2025 being stated to be started without Consent to Operate. I say and submit that the R.No.7 has applied for renewal of consent after earlier consent dated 22/5/24, which was valid up to 31/7/2024/ on applied for renewal of consent on 7/10/2023. However, the MPCB has granted said renewal on 2/3/2025. Since the consent renewal application was not renewed within four month time as per section 25/26 of the Water Act, 1974, it is deemed to be granted unconditionally as per Section 25 (7) of the Water Act, 1974.
- e) What false information was submitted in respect of completion of ETP and ZLD has not been made clear.
- f) No details are given in respect of surface and ground water pollution due discharge of industrial effluent. The R. N 7 would like to submit the reports of monitoring done by it through M/S Sona Analytical and Research Lab, Satara, and M/S Green Envirosafe Laboratory, - MoEF & CC, Govt-Approved Lab which are enclosed and marked as an **Annexure- F & G** respectively, which are not abnormal.
- g) In fact, the R.N.7 has purchased above factory in liquidation from M/s Jijamata Sugars & Powers Ltd, the Old Sugar Factory & there is no question of conversion of land use certificate, which are flimsy objections.
- h) In EIA – Study all assessment is done. The monitoring was done through above Laboratories', which are not abnormal. Six Monthly Monitoring Reports are enclosed & marked as an **Annexure-H** collectively.
- i) The industry has constituted Environmental Management Cell consisting of Ramchandra Shivajirao Patil (Unit-Head), Deputy Chemist, Mr. S. S. Mane and Mr. Jivan B. Patil Environment Officer & other.



20) The contents of Para 18 of the Application are totally incorrect and without any basis thereof. Hence, the R.No.7 totally denies it. The Applicant be put to strict proof thereof.

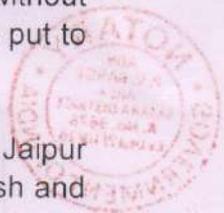
21) It is denied that false and fake NOC has been submitted from Jaipur Grampanchayat to the MPCB at the time of grant of Consent to Establish and Consent to Operate. Since the said NOC has been issued by Grampanchayat Jaipur, I am advised not to deal with the same with regard to Para 19 of the Application. However, the said NOC has been granted by Sarpanch Gramsevak together and therefore, it is incorrect to say that it is fake NOC after grant of it on 30.06.2017.

22) The contents of Para 20 of the Application are also denied, which further making repetitive allegation about submission of false information and documents to various environmental authorities. It is denied that the location is in the laps of reserved forest area surrounding the Nhavi Budruk (now Jaipur), District Satara. It is also denied that the open canal is passing adjacent to it and there is likelihood of percolation of leachate, treated effluent and runoff from the industry. The industrial water does not percolate in the Nalla. The R.No.7 has already obtained necessary NOC from Irrigation Department Government of Maharashtra.

23) The contents of Para 21 of the Application are again not correct and trying to create doubts about whole EIA Proceedings without bringing on records any substantive documents about allegation made in said para alleging that the facts are wrong and misleading and thereby challenging the whole E.C. without giving any details of wrong and misleading facts.

24) The Para 22 of the Application is repetitive in nature alleging that EIA Report is fake and wrong, the study carried out by the accredited consultant and industry stated to be completely misleading and mala-fide on the ground of allegation about no ground survey and study carried out by the laboratory as well as the Respondent industry, thereby causing pollution in the surrounding area by the previous industrial unit. It is stated that the plant layout at the time of E.C. and actual construction details also do not match, which is alleged to be stated that clear-cut violation of E.C., which is denied.

25) With reference to Para 23 of the Application, it is incorrect to say that the present crushing of 2024-2025 started without valid Consent to Operate from the MPCB. Because, the R.No.7 had applied for Renewal of Consent long back on 22.05.2024, but the Application was pending with the MPCB for more than 4 months period and therefore, as per sub-section 7 of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, the Consent is deemed to be granted unless it is refused within 4 months' time.



26) Violations about Environment Clearance – The submissions in respect of alleged violations of E.C. can be summarise as under: -



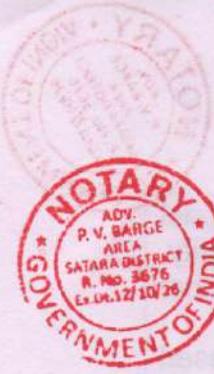
Sr.N. With No.	Para	Alleged Violation in the Application	Compliance by the R.No.7
1.	24)	Non-follow-up of the recommendations made in the EIA/EMP of Environment Management and Risk Mitigation Measures	It is denied that the industry has not taken any follow-up of recommendations made in EMP/EIA/Consent/ Risk Management. The industry has appointed MoEF approved consultant, which has conducted in depth EIA study, Public Hearing was conducted, necessary conditions are imposed in respect of EMP and Risk Assessment etc. After compliance of E.C. only, Consent to Operate was granted. Industry has installed OCEMS and also installed stack and environmental monitoring system. These are well connected to MPCB and CPCB server. Photographs of ETP, APC and OCEMS are enclosed and marked as an Annexure - I collectively.
2.	25	Allegation about invalid E.C. mentioning that it is Fake and Incorrect Information submission	The E.C. was granted on 19.04.2023 after submission of Application with relevant information and appraisal thereof by the Expert Committee and confirmation by





		Environment Impact Assessment Authority. Hence, it is denied that the E.C. is invalid. The R.No.7 purchased this particular old industry from earlier sugar unit with its premises and plant and machinery. Thereafter, fresh Consent to Establish, E.C. and Consent to Operate have been obtained to make necessary modifications therein and therefore, the allegations in respect of invalid and fake E.C., are denied.
3. 26)	Allegation about non-construction of RCC Wall and 30 m thick greenbelt along the natural drain and canal.	The R.No.7 has already constructed proper RCC Pipe to protect the Nalla water and also to ensure separate greenbelt is developed, for which the expert in the field is appointed to develop greenbelt 3000 trees are being planted in this particular rainy season, so as to ensure 33% greenbelt as per consent conditions.
4. 27)	Non-obtaining of NOC from the Local Authority before starting construction activity and non-obtaining of NOC from Irrigation and CGWA Department for use of surface and ground water.	The R.No.7 has not provided any borewell and not using any underground water supply. The industry has provided proper water storage tank of 2.5 Cr/L. (Rainwater harvesting)
5. 28)	Non-provision of rainwater storage pond and non-use of rainwater in the process to reduce fresh water	As stated above the proper rainwater harvesting is done





	demand. Allegation about ground water percolation and surface runoff flows outside industry-premises	through 2.5 Cr/L storage tank, which is further recycled and reused in the process so as to utilise natural resources water available from raining and water from cane conservation thereof.
6. 29)	Allegation about Non-Implementation of ZLD in existing and expansion of sugar Cogen plant including proposed Distillery. Further contention about mixing of untreated wastewater from industry in nearby wells and surface water sources, causing pollution for which MPCB was informed, but no action taken by it.	We have complied with the Zero Liquid Discharge Condition of E.C. and Consent Condition outside the disposal area. The details of such arrangements are already verified by the MPCB Officials and then only First Consent to Operate was granted. The details are already given in this affidavit. The Industry has provided Effluent Treatment plant & Condensate Polishing Unit with Primary Treatment, Secondary Treatment, and Tertiary Treatment with Sand-filler, Carbon-filter. Industry has complied with all conditions of E.C and Consent to Establish as well as Operate so as to achieve the standards prescribed for various parameters. In crushing season industry does not





discharge any water to natural drain.
Grampanchayat-Pimpri's Farmers adjoining the company having their Gut Nos.146, 148, 151 and 156 have given in writing a Letter to the Sub-Divisional-Office Koregoan & Sub-Regional-Office, MPCB Satara, that the Industry does not discharge any water to the natural stream. ETP, CPU & Wet Scrubber Plant are being operated & run as per the norms to achieve the desired standard parameter to control water pollution, air pollution & soil pollution. Industry also focuses to improve Plant performance from time to time as directed by MPCB with improved technologies as an when necessary.
A copy of the said communication received by us is enclosed and marked as an **Annexure- J**.



7. 30)	Allegation about non-provision of Monitoring Stations and Piezometers around project area in-compliance of E.C., Non-checking of Ground Water Quality on monthly basis and Non-submission of ground water quality	Since the E.C. has been received recently on 19.04.2023 and the installation of Distillery is under progress, though Piezometer well site is selected and
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	data to MoEF & CC and MPCB	<p>identified, because of the work of installation of Distillery is in progress, the work could not be started. The parties have approached for the work and the work order is to be finalized by following due procedure.</p> <p>The R.No.7 has already taken effective steps to provide adequate and suitable treatment & disposal arrangements including primary, secondary & tertiary treatment followed by recycling of 104 CMD effluent and utilization of 450 CMD effluent after achieving standards on land for irrigation purpose, thereby ensuring no effluent finds its way outside disposal area. As far as air pollution control is concerned, Wet Scrubber has been provided and for recycling of treated effluent CPU arrangements are provided. Total 4.75 Cr. have been spent on water pollution prevention excluding Wet Scrubber cost. The results of MoEF Approved Laboratory & other results by independent Grampanchayat authority & other laboratory taken from the nearby drinking wells at Pimpri are already enclosed in this</p>
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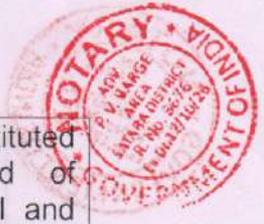
		Affidavit. It is therefore denied that no monitoring is done in compliance of E.C with checking of Ground water quality as per the mandatory requirement of E.C. conditions.
8. 31)	Allegations about Non-Installation of Solar Panels, thereby not meeting 15% (3.5 MW) of total Power Requirement of Industry.	As stated above, the installation of Distillery is still under progress & the R.No.7 is in the process of finalization of appropriate agency for providing Solar Panels. In fact the Co-gen is inbuilt energy source as far as sugar industry is concerned and thereby as far as present status is concerned, the industry is meeting its power requirements through Co-gen plant.
9. 32)	Whether the industry is following Safety Norms and allocated Rs.1 Cr per annum for Occupational Health and Safety of employees?	The work of Distillery is in progress & therefore the total provision for safety allocation. However, for the workers of sugar & Co-gen already the safety norms are being followed by providing the necessary personal safety equipment's and other provisions. The safety kits are provided. The medical check-up is done & provision for first aid have been made.
10.33)	Whether industry has maintained 5-10m width Green belt of 33% as per Environmental Norms by selecting Plant-species as per CPCB Guidelines in consultation with Forest Department?	The industry is in the process of development of Greenbelt and will developed 33% Greenbelt along the





		side of natural drain and canal, and other premises for which necessary area has been earmarked. An expert in the field to develop Greenbelt is appointed.
11.34)	Whether CER (Corporate Environment Responsibility)- Conditions as per MoEF & CC are followed in consultation with the District Administration before starting of the unit.	The industry has received the quotations through tendering process and it will be submitted to the District Collector in respect of provision of RO to Pimpri-Village even though it is not covered under CSR. As far as CER is concerned this provision is made. Further the R.No.7 has provided ZLD and also utilizing treated effluent after achieving standards for irrigation purpose. The complete installation of other manufacturing plant of distillery is not yet completed.
12.35)	Whether industry has provided adequate parking space & continuous online monitoring system for stack emissions as per directions & connected to CPCB & MPCB servers.	There is no issue of parking & other arrangements because the necessary adequate space for parking with proper road already provided. Further OCEMS is provided & in operation. The details of such monitoring already submitted in this affidavit. OCEMS is well connected to MPCB server.
13.36)	Whether a Separate Environmental Management Cell has been	Environment Management Cell is





	provided/ appointed to manage environmental issues as per E.C. condition with skilled person/team to avoid environmental pollution inside and outside factory premises.	already constituted under the Head of Ramchandra Patil and details are already given in this affidavit.
14.37)	Whether industry has changed the process layout without approval of MoEF & CC and MPCB	Industry has not done any change in its approved layout and no such violation if any brought on record by the Applicant. It appears that the Applicant unnecessary trying to raise the points of statutory compliance without supporting any documentary evidence.
15.38)	Is it correct to say that the industry has not followed the CER (Corporate Environment Responsibility) Activity for development of surrounding area and not made provision for Environment Management/ Pollution Control Arrangements?	CER will be submitted to the District Collector in respect of provision of RO to Pimpri-Village even though it is not covered under CSR. As far as CER is concerned this provision is made. Further the R.No.7 has provided ZLD and also utilizing treated effluent after achieving standards for irrigation purpose. The complete installation of other manufacturing plant of distillery is not yet completed.
16.39) & 40)	Whether Six Monthly Compliance Report of E.C. conditions including monitoring results submitted to MPCB & MoEF & CC? Whether copy of E.C. submitted to local authority and NGO with placing the same on website/published in new paper as per MoEF & CC procedure within stipulated time? Whether any notice for	Industry has already submitted 6 monthly progress report from time to time with necessary compliance. No notice for revocation or withdrawal of E.C received. The MPCB has already placed E.C. on website and





	revocation/withdrawal of E.C. received?	also published E.C in appropriate manner.
17.41)	Whether CMS data has been connected online as per CPCB Guidelines to the MPCB & CPCB servers in respect of crushing activity with pollution load details etc.	Yes, It is already connected & details are already given in this Affidavit in earlier Paragraphs about OCEMS.
18.42)	Whether industry has complied with the EIA Notification and amendments thereto? Whether industry has complied with E.C. conditions? Whether the conditions nos. 16 & 17 of the Consent have been complied or not?	Industry is still under establishment of Distillery and complying with 6 monthly progress report being submitted to MoEF & CC, Gol.
19.43)	Whether ZLD has been successfully achieved as per MPCB conditions? Whether industry is discharging untreated waste water outside its premises and Whether MPCB has pointed out these non-compliances?	R.No.7 has provided Condensate Polishing Unit of 4800 CMD capacity & also provided full fledged ETP with the disposal arrangement for treated effluent after achieving standards. It complies with all consent conditions.
20.44)	Is it true to say that the Applicant has collected samples from the contaminated well water close to the Respondent Industry as reproduced in the Application Para 44, which are violating prescribed standards	The R.No.7 does not know anything about samples collected by the Applicant & it cannot be relied upon. The results of Respondents samples collected by MoEF & CC approved lab as well as Grampanchayat are not exceeding.
21.45)	Whether the industry has entered into bilateral agreement with farmers for use and disposal of treated effluent? Whether the farmers refused to use treated effluent on account of its quality and smell of treated effluent?	The industry owns and possess adequate land for disposal of treated effluent and due to demand by farmer, entered into bilateral agreement with the concerned farmer/s.
22.46)	Whether OCEMS installed and	Yes, as stated above.





	connected to MPCB & CPCB server?	
23.47)	Whether 15 days storage tanks for treated effluent till further use have been provided? Whether ETP is in operation as per MPCB Norms?	Yes, it is being provided and in operation.
24.48)	Whether Septic Tank followed by Soak Pit have been provided for 8 CMD Sewage? Whether is it correct to say that sewage is directly discharged outside factory premises and prescribed standards for sewage treatment and disposal not followed up? Whether MPCB has directed to 100% utilization of treated sewage for gardening.	The Septic Tank followed by Sock Pit provided & regularly cleaned-up having less quantity of sewage generation (Less than 10 CMD and Seasonal industry).



25.49)	Whether environment cell appointed along with Environment Engineer, Chemist, and Agricultural Expert for Environment & Irrigation?	Yes, We have appointed MITCON Consultancy and Engineering Services limited & also factory team.
26.50) & 51)	Whether & What arrangements are provided for storage of molasses to avoid percolation and ground water contamination? Whether is it true to say that molasses is stored without any leakproof treatment? Whether directions given by the MPCB in respect of molasses in the consent have been complied or not?	Industry has already provided MS Molasses Tank of adequate capacity of 15000 M/T. Industry does not stored molasses other than MS Tank. The photographs are enclosed and marked as an Annexure K .
27.52)	Whether the conditions/directions related to water budgeting and pollution control Arrangement to prevent water pollution followed up and complied?	The R.No.7 has already submitted water budget at the time of not only making application for Consent to Establish & Operate but also it is submitted along with E.C. application. The flow chart of water with water



		budget is enclosed and marked as an Annexure L.
28.53)	Is it true to say that the dust generated from boiler deposited continuously on adjoining farms and nearby residential colony thereby damaging productivity of crop as well as human life and resulted into diseases like Asthma, Lung Cancer, Bronchitis sue to air pollution?	It is totally incorrect to say that due to air pollution any diseases have been caused. Industry has already provided Wet Scrubber; Bagasse storage are duly covered in the shed. Greenbelt is being provided. Proper roads are provided & therefore no question of dust emission arise. Applicant unnecessary making wild allegations to get admitted his applications by raising the doubts on each and every condition-compliances. The results are not showing any such abnormality.
29.54)	Whether industry has provided alternate electric power source to operate APC installed by it as per consent conditions?	Industry has provided separate meters for ETP/ APC & also having DG Set in case of any power failure.
30.55)	Whether industry has provided separate energy meter for operation of water and air pollution control devices and maintained proper record thereof?	It has already provided separate energy meters for different purposes.
31.56)	Whether industry is monitoring effluent quality, stack emissions and ambient air quality monitoring on monthly basis?	Yes, industry is monitoring regularly as per the norms prescribed by the MPCB. The results





		are already enclosed.
32.57) & 58)	Whether industry is complying with Industry-specific standards prescribed for it? Whether Industry is achieving prescribed standards under EPA?	Industry is complying with the prescribed standards and the results are already enclosed in this Affidavit.
33.59)	Whether the crushing season for the year 2024 (up to March 2024) has been started without Consent to Operate from MPCB?	It is incorrect to say that the crushing season for 2024-25 started without consent of the Board. Because the R.No.7 had applied well in advance before starting crushing season and MPCB has granted renewal of Consent very late & therefore, as per Section 25 (7) of the Water Act, 1974, the Consent is deemed to be granted. Otherwise also on 02.03.2025 the Consent was granted without any action.
34.60), 61), 62), & 63)	What precautions are taken to protect the nearby agricultural land and environment of farmers & social welfare etc. in compliance of E.C. conditions? What steps are taken to prevent any water, air, soil and natural resources damage to maintain clean & decent environment? Whether the Applicant has any personal interest & how he has not been affected by the activities of Respondent-Industry?	The R.No.7 has already provided full-fledged ETP & APC as well as disposal arrangement with ZLD & recycling arrangements. Nothing goes out and cause any pollution. As per CER, it is proposed to provide RO to Pimpri Village & also to do better programmes for villagers. No damage is caused to the Environment & nearby farmers. The treated water after





		achieving standards with bilateral agreements made available to the farmers/s who need it.
35.64)	When exactly the Applicant made any complaint to the industry & MPCB? Whether any steps are taken to redress the said complaint & whether it was genuine?	The Applicant had made complaint to the MPCB and MPCB taken action on the basis of its own report. MPCB had issued proposed directions & interim directions to secure certain compliances. BG of Rs.25 Lacs has been forfeited.
36.65)	What is the status of disposal/discharge of effluent? What is the period of non-installation of Continuous Emission Monitoring System (CEM) & Continuous Ambient Air Quality Monitoring System (CAAQMS) & its connections to MPCB & CPCB Serves? When exactly it was installed & if not why not?	OCEMS is already installed and well connected to the MPCB / CPCB server. Wherever, results were exceeding, MPCB had issued P.D., ID, and forfeited BG.



Thus, the R.No.7 since beginning has taken almost all permissions including Consent to Establish, Environment Clearance, Consent to First Operate & Renewal of Consent by complying with all conditions from time to time. It has provided full-fledged ETP and APC as well as recycling arrangements, so as to ensure that no pollution, nuisance caused in the surrounding area. Since, MPCB has satisfied with the above arrangements and compliance, except issuance of P.D. and ID followed by forfeiture of BG of Rs.25 Lacs, no other action was necessitated and therefore was not taken by the MPCB. The Application is therefore, liable to be rejected on the face of record itself.

Dated this 10 June of 2025 at koregaon



For and on behalf of R.No.7

[Handwritten Signature]

(Ramchandra Shivajirao Patil)

Unit Head
Shivneri Sugars Ltd.
Unit Head

VERIFICATION

I, Ramchandra Shivajirao Patil, Unit Head do hereby verify the contents of Para 1 to 27 are true and correct to the best of my knowledge and belief. All Annexures thereto are true office copies and true translation thereof as per office record.

For Respondent No. 7

[Handwritten Signature]

(Ramchandra Shivajirao Patil)

Unit Head
Shivneri Sugars Ltd.
Unit Head

[Handwritten mark]
RY
JA

NOTED REGISTERED
AT SR. NO.: 297
DATE: 10/6/2025



BEFORE ME

[Handwritten Signature]

ADV. PRABHAKAR V. BARGE
NOTARY
GOVT. OF INDIA Reg. No. 3676
AREA SATARA DISTRICT
'CHANDAN SANKU' Main Road,
KOREGAON, Pin-422527575



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet
 Cinema, Near Sion Circle, Sion
 (E), Mumbai-400022



No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000032976/CE - 1912000 966

Date: 17/12/2019

To,
 M/s. Shivneri Sugars Ltd
 O,A/p- Ganeshtekadi, Nhavi(Bk), Tal- Koregaon , Dist- Satara.
 Koregaon,Satara-Satara

Sub: Consent to Establish for Sugar unit by 4200 TCD & Co-generation 8 MW Under L.S.I RED Category

Ref: Minutes of CAC meeting dtd. 09.02.2018.

Your application No.MPCB-CONSENT-0000032976 Dated 16.10.2017

For: grant of Consent to Establish for Sugar unit by 4200 TCD & Co-generation 8 MW under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the industry is Rs.145 Crs. (As per undertaking submitted by pp).
3. Consent is valid for the manufacture of:

Sr No	Product/Co-Product Name	Maximum Quantity	UOM
1	Sugar	15120.00	MT/M
2	Co-Generation Electricity	8.00	MW
3	Bagasse	35280.00	MT/M
4	Pressmud	5040.00	MT/M
5	Molasses	5040.00	MT/M

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted	Standards to	Disposal
1.	Trade effluent	554	As per Schedule -I	(Sugar- 450 CMD + Co-generation 104CMD) 104 CMD shall be 100% recycle & remaining 450 CMD shall be use on land for irrigation purpose.
2.	Domestic effluent	10	As per Schedule -I	onland for gardening / irrigation



5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
01	Boiler	1	As per Schedule -II

(As per previous consent of existing unit)

6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	15	MT/Day	NA	Sale to brick manufacturer
2	ETP Sludge	05	MT/M	NA	Used as a soil conditioner

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used /spent oil	5.1	1.5 MT/M	Recycle	Sale to authorized recycler.

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

- 8 The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- 10 Industry shall provide adequate capacity of effluent treatment plant so as to achieve consented standards along with scientific disposal arrangements for the treated effluent.
- 11 Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
- 12 Industry shall provide ESP/Bag filters/scrubbers to coal/bagasse fired Boiler so as to achieve the emission standards.
- 13 Industry shall install CPU and submit Bank Guarantee of Rs. 3 Lakh towards compliance of same.
- 14 This consent is issued as per the Consent Appraisal Committee meeting dated 09.02.2018.
- 15 The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.
- 16 The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control
Board.

(E. Ravendiran IAS),
Member Secretary



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	290000.00	TXN1710001240	16/10/2017	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Satara
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - For record and website updation purpose.

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3	100	
4	100	
5	100	
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The treated effluent (T.E) shall be disposed on land for irrigation on 25.00 hectares of own land as per the bilateral agreement with farmer. In any case untreated effluent shall not be discharged outside the factory premises directly or indirectly.

Total effluent of 104.00 CMD generated from Co-gen shall be 100% recycled in process.

Consent conditions for Sugar factory

Operation of STP shall be started at least one month before starting of cane crushing to achieve desired BOD₅ as to meet prescribed standards from day one the operation of mill.

Waste water generation shall be limited to 100 liters per tonne of cane crushed.

Industry shall achieve zero discharge into land surface water bodies.

15 days storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of garbage and other material.

The unit shall operate STP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

The unit shall optimize water use in industrial process & maintain records.

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- A] As per your application, you have proposed to provide Effluent Treatment Plant (ETP) of designed capacity of 600.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 554.00 CMD industrial effluent
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- C] The treated effluent 450.00 CMD shall be disposed on land for irrigation on 25.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- D] Trade effluent of 104.00 CMD generated from Co-gen shall be 100% recycle in process.
- E] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- F] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.
- G] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.
- H] The unit shall optimize water use in industrial process & maintain records.

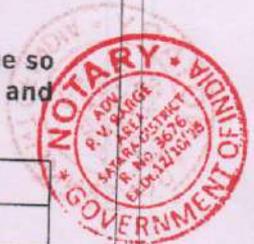
2) A) As per your application, you have provided septic tank and soak pit for the treatment of 8.00 CMD sewage.

B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C) The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
 - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	100.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	120.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.




SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
01	Boiler	Wet Scrubber	80	Bagasse	744 MT/Day	0.20	2976.00

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**



**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
	C to E	300000	15 days	Industry shall install CPU.	COU	Up to 1st operate
2	C to E	500000	15 days	Towards compliance of Consent conditions.	COU	Up to 1st operate

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
					NA	



SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.





- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).

Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.



ANNEXURE - B



Government of India Ministry of Environment, Forest and Climate Change (Impact Assessment Division)



ENVIRONMENTAL
CLEARANCE

To,

The Executive Director
SHIVNERI SUGARS LTD.

2nd floor, Shiv Pavillion, Near Ram Mandir, Sangli-Miraj Road, Sangli,
Maharashtra, Sangli, Maharashtra-416416

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/MH/IND2/78167/2018 dated 11 Oct 2019. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23A022MH170404
2. File No.	IA-J-11011/277/2018-IA-II(I)
3. Project Type	New
4. Category	A
5. Project/Activity including Schedule No.	5(g) Distilleries
6. Name of Project	Shivneri Sugars Ltd.
7. Name of Company/Organization	SHIVNERI SUGARS LTD.
8. Location of Project	Maharashtra
9. TOR Date	12 Oct 2018

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 19/04/2023

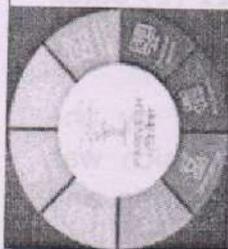
(e-signed)
A N Singh
Scientist E
IA - (Industrial Projects - 2 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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This has reference to your online proposal no. IA/MH/IND2/78167/2018 dated 11th October, 2019 for environmental clearance to the above-mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).

3. As per the provision of "EIA Notification No. S. O. 1533 (E)" dated 14.09.2006 as amended vide Notification No S.O. 3067 (E); dated 13.06.2019, the proposed project is listed as activity 5(g)(i)-Distillery at Centre Level & 5 (j)& 1(d) - Sugar Factory & Co-generation Plant respectively; Category 'B' at State Level. As the Sugar Factory, Co-generation Plant & Distillery projects are located in same premises as an integrated project complex, the entire proposal of establishment of Sugar Factory, Co-generation Plant & Distillery is being submitted at 'Ministry of Environment, Forests and Climate Change (MoEFCC); New Delhi' for grant of EC.

4. **The details of products and capacity as under:**

Industrial unit	Product & By-product	Quantity (MT/ M)
Sugar Factory (10,000 TCD)	Sugar (12%)*	36,000
	By-product	
	Molasses (4%)*	12,000
	Bagasse (30%)*	90,000
Co-Gen (60 MW)	Press Mud (4%)*	12,000
	Electricity (MW)	60
Distillery (200 KLPD)	RS / ENA / Ethanol	6,000
	By-product	
	CO ₂ Gas (MT/M)	4500
	Fusel Oil	12

5. Standard Terms of Reference have been obtained vide F. No. IA-J-11011/277/2018-IA-II(I) dated 12th October 2018. PP was informed that there is no litigation is pending against the project. As per SO 751 (E) dated 17.02.2020 the validity of ToR for the proposal is four years and considering SO 221 (E) dated 18.01.2021 validity of ToR issued is till 11.10.2023.

6. Public Hearing for the proposed project had been conducted by the Maharashtra Pollution Control Board on 03.11.2022 at Project Site, which was presided by SDM Satara. The main issues raised during the public hearing and their action plan place at Annexure-I.

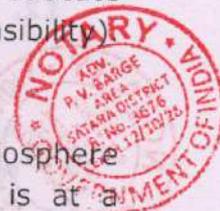
7. Total land area required is 20.64 hectares. Greenbelt will be developed in total area of 6.88 hectares i.e., 33% of total project area. The estimated project cost is Rs. 620 Crores. Capital cost of EMP would be Rs. 236 Crores and recurring cost for EMP would be Rs. 23.5 Crores per annum. Industry proposes to allocate Rs. 8.00 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 640 persons as direct & indirect.

8. There is no presence of national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors. Reserve forests is at a distance of 1.45 Km from project site. Water bodies: Krishna River is at a distance of 9 Km in North to South direction.

9. Ambient air quality monitoring was carried out again at 8 locations during December - 2021- January - February 2022 and the baseline data indicates the ranges of concentrations as: PM₁₀ (53.2-64.9 µg/m³), PM_{2.5} (16.1-29.9 µg/m³), SO₂ (13.7-24.7 µg/m³) and NO_x (16.1-29.8 µg/m³) and CO (0.01-0.90 mg/m³). AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 0.164 µg/m³, 0.039 µg/m³, 6.59 µg/m³ and 1.75 µg/m³ with respect to PM₁₀, PM_{2.5}, SO₂ and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

10. Total fresh water requirement will be 613 M³/day which will be met from Krishna River (Application has been submitted to Irrigation Department, Satara, Maharashtra dated 27.04.2022). Effluent generated from Sugar & Co-gen unit will be 692 M³/day quantity, which will be treated through Proposed Effluent Treatment Plant of capacity 1000 KLPD. Raw spentwash generated after establishment of distillery will be @ 1600 CMD, which will be concentrated in MEE. Concentrated spentwash @320 CMD will be incinerated in incineration boiler. Other effluent generated after distillery establishment will be @ 1726 CMD in the form of lees, MEE condensate, cooling & boiler blowdown, lab & wash effluent, which will be treated in CPU. Treated effluent will be fully recycled in process; STP of capacity 30 KLPD will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid Discharge system and no effluent/treated water will be discharged outside factory premises.

11. Power requirement will be 23 MW, which will be met from proposed 60 MW cogeneration power plant. 200 TPH bagasse fired boiler & 75 TPH Spentwash & Coal fired boiler will be installed. APCE as 2 separate ESPs with a stack of height of 90 M & 82 M will be installed for controlling the particulate emissions within the statutory limit of 50 mg/Nm³ & 30 mg/Nm³ for the proposed 200 TPH & 75 TPH boiler respectively. 1000 KVA (2) DG sets will be used as standby during power



failure and stack height (7 m) will be provided as per CPCB norms to the proposed DG sets.

12. Details of Process emissions generation and its management:

- Process emissions in the form of CO₂ shall be generated.
- After establishment of distillery, CO₂ @ 140 MT/D will be bottled and supplied to manufacturers of beverages /secondary uses.

13. Details of Solid waste/ Hazardous waste generation and its management:

a. Solid Waste:

- Sugar & Co-gen- Solid waste generated in the form of ETP sludge 20.7 MT/M; used as manure. Boiler ash 1800 MT/M; Used as manure.
- Distillery- Yeast sludge 1260 MT/M & CPU sludge 49.8 MT/M; used as manure, Boiler Ash 2760 MT/M; Brick making / Potash Recovery.

b. Hazardous Waste:

- Spent Oil - 0.5 MT/Yr,; to Forwarded to authorized re-processor.

14. Total land of 20.64 Hectares is under possession of the company and land use conversion has been completed vide letter no. Jamin/Bi-She /SR/02/2021 dated 02.02.2021. EAC found the information satisfactory.

15. During deliberations, EAC discussed following issues:

- PP informed that NOC vide letter No SSV/Admin/1/546/2020 dated 13.02.2020 was obtained from Executive Engineer, Satara Irrigation Department, Satara for canal road crossing, NOC vide letter No SID/Admin-1/385/2023 dated 06.02.2023 was obtained from Deputy Executive Engineer, Satara Irrigation Department, Satara for natural stream & NOC vide letter RS/A-2/7762/2019 dated 19.09.2019 was obtained from Executive Engineer, Public Works Department, Satara for the junction road or service road for the proposed construction.
- PP shall meet 15% (3.5 MW) of the total power requirement from solar power by generating power inside plant premises.
- Industry shall install air cooled condensers for the proposed 200 TPH boiler for reducing net fresh water requirement.
- EAC suggested to conduct periodic training sessions for the local youth who can be taken as employees. Accordingly, the PP agreed to allocate Rs.

50 Lakhs and the revised CER Plan informing that employment generation due to the proposed project will be 640 and out of this about 90% workers will be taken from residents of nearby villages.

- PP informed that the variation in results of parameters (TDS, Turbidity, Calcium, Magnesium, Hardness, Fluorides, Iron, Chlorides & Sulphates) observed during the two monitoring seasons (2018 & 2022) is quite obvious due to changes in stream flow rates, dilution in nalla discharge, ingress of polluting discharges from the habitations & seasonal variations in the agricultural runoffs.
- PP informed that the reason for getting BOD detected in all the groundwater samples were collected from open dug wells which receive discharges through percolation & infiltration from nearby habitations, cattle sheds in the farms & agricultural runoffs. Moreover, at some wells; cloth washing, cattle washing and similar domestic activities were noticed. The discharges from said activities got mixed in the well water directly / indirectly which is the reason for organic pollution reflected through BOD.
- The Committee advised to increase Green Belt along plot boundary on South East owing to presence of human habitation in that direction. Accordingly, PP submitted revised layout incorporating the same.

The committee was satisfied with the response provided by PP on above information.

16. The proposal was considered by the EAC meeting ID: IA/IND2/13456/09/03/2023) held on 09th - 10th March, 2023 in the Ministry, wherein the project proponent and the accredited Consultant M/s. Equinox Environments (I) Pvt. Ltd. (NABET Certificate no. : NABET/EIA/2124/SA 0177 and validity 10.10.2024), presented the case. The Committee **recommended** the project for grant of environmental clearance.

17. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

18. The Committee noted that the EIA/EMP report is in compliance of the ToR



issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of Environmental Clearance.

19. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

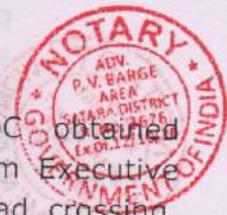
20. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery at Ganesh Tekadi, Nabhi (Bk.), Koregaon, Satara, Maharashtra by M/s. Shivneri Sugars Ltd., under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Condition:

- (i). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented as proposed in Annexure-II.
- (ii). EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project.

Conversion of land use (CLU) certificate shall be obtained before start of construction activities.

- (iii). PP shall ensure compliance of the conditions stipulated in NOC obtained vide letter No SSV/Admin/1/546/2020 dated 13.02.2020 from Executive Engineer, Satara Irrigation Department, Satara for canal road crossing, NOC obtained vide letter No SID/Admin-1/385/2023 dated 06.02.2023 from Deputy Executive Engineer, Satara Irrigation Department, Satara for natural stream & NOC obtained vide letter RS/A-2/7762/2019 dated 19.09.2019 from Executive Engineer, Public Works Department, Satara for the junction road or service road for the proposed construction. PP shall construct RCC wall and 30 m thick greenbelt along natural drain and canal.
- (iv). NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the distillery activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.
- (v). Total fresh water requirement shall not exceed 613 m³/day, which will be sourced from Krishna River. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.
- (vi). The spent wash shall be concentrated in MEE and concentrated spent wash shall be incinerated in the incineration boiler. Other lean effluents Spent lees, MEE Condensates and utility effluents shall be treated in the condensate polishing unit (CPU) comprising of three stage RO. The treated permeate will be reused in cooling tower water makeup and for molasses dilution. The RO rejects will be taken back to MEE. Treated effluent will be recycled/reused for make up water of cooling towers/process etc. No wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant. STP shall be installed to treat sewage generated from factory premises. PP shall ensure to implement Zero Liquid Discharge (ZLD) in existing and expansion of sugar factory and cogeneration plant including proposed Distillery.



(vii). Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be conducted on monthly basis and report submitted to SPCB and RO, MOEFCC. The ground water quality monitoring for pH, BOD, COD, Chloride, Sulphate and Total Dissolve Solids shall be monitored and report submitted to the Ministry's Regional Office.

(viii). ESP (5 field) with a stack of height of 90 M will be installed with the 200 TPH bagasse fired boiler for controlling the particulate emissions within the statutory limit of 50 mg/Nm³. ESP (5 field) with a stack of height of 82 M will be installed with the 75 TPH Spentwash & Coal fired boiler for controlling the particulate emissions within the statutory limit of 30 mg/Nm³. SO₂ and NO_x emissions shall be less than 100 mg/Nm³. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.

(ix). Boiler ash (2760 MT/M) will be used for brick manufacturing in proposed brick manufacturing plant inside plant premises. Low sulphur coal with maximum sulphur content of 0.5% shall only be used. PP shall meet 15% (3.5 MW) of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.

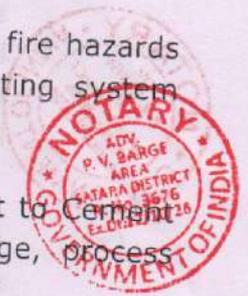
(x). CO₂ generated (140 MT/D) during the fermentation process will be bottled and supplied to manufacturers of beverages /secondary uses.

(xi). PP shall allocate at least Rs. 1.0 Crore/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(xii). Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The Project Proponent shall undertake all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing.

(xiii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.

- (xiv). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
- (xv). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
- (xvi). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xvii). The green belt of at least 5-10 m width has already been developed in 6.88 hectares i.e., 33.0 % of total project area shall be maintained with tree density @ 2500 trees per hectares, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map.
- (xviii). PP proposed to allocate Rs. 8.00 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure-III). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.
- (xix). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc.
- (xx). Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage



area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.

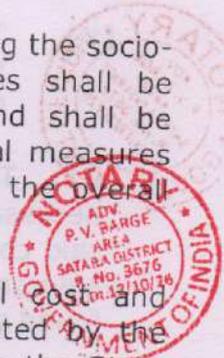
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- (xxi). Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xxii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.
- (xxiii). PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

B. General Condition:

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The

ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

- (iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
- (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.



- (x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.



This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

21. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

23. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

24. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

25. This issues with the approval of the competent authority.

(A. N. Singh)
Scientist-'E'

Copy to: -

1. The Secretary, Department of Environment, Government of Maharashtra, Mumbai 400 032
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001 Maharashtra
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai - 22
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi

6. The District Collector, District Satara, Maharashtra
7. Guard File/Monitoring File/Parivesh portal/Record File

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Annexure -1

The main issues raised during the public hearing and their action plan:

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
1	<p><i>Shri Bharat Ghorpade; Khojewadi , Koregaon, Dist.: Satara.</i></p> <p>After listening to all information in Presentation, it seems that there should be such a factory in other places also because there is no action that will have an adverse effect on environment. Everyone should note that said project is in the interest of the farmers.</p>	<p>▪ Response: Appreciation of proposed project. The suggestion is noted.</p>	--
2	<p><i>Shri Shankar Kense; Pimpri Koregaon, Dist.: Satara.</i></p> <p>Now according to information given about environmental plans regarding proposed project in presentation, there will be no pollution problems here,</p>	<p>▪ Response: Appreciation of proposed project. The suggestion is noted.</p>	--



No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>hence this factory should be started asap. The commissioning of factory has been unnecessarily delayed. Sugarcane in this area is drying up & local people will get employment here. However, the factory should be started as soon as possible by giving immediate approval to factory.</p>		
3	<p>Mrs. Ranjana Vasant Bhosale; Pawarwadi, Tal: Koregaon, Dist.: Satara. I am APJ Abdul Kalam Teacher Award winning teacher. This factory should be started immediately because running of factory is the need of the people here</p>	<p>Response: Appreciation of proposed project. The suggestion is noted.</p>	--
4	<p>Shri Rahul Shivaji Nikam; Jaipur (Bk.), Tal.: Koregaon, Dist.: Satara. We are farmers staying next to the factory. Our 40-50 acre of agriculture land is adjacent to the factory compound. Although the Env. consultant here says there will be no pollution, our wells are downstream of the factory. Hence Company</p>	<p>Response: Env. Consultant said that the fear and concern expressed by you is valid as you live next door. Env. study is carried in radius of 10 km of project as mentioned in the Presentation. After granting consent, MPCB inspects factory from time to time.</p> <p>In every 6 months after obtaining EC, industry has to submit an up to date report to MoEFCC & MPCB. It will also be available on the internet. Similarly, it is mandatory to place a digital board on the</p>	<p>A Budget of Rs. 236 Cr. is prepared for EMP and will be implemented before commissioning of the Project, i.e. prior to procurement of CTO from MPCB. For approach</p>

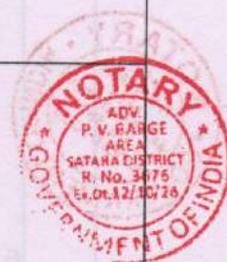
No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>Management should be careful. We request District Administration that we should not suffer any pollution from the factory in future. The road is being constructed on the side where our agriculture farm is. Due to movement of vehicles all the dust will spread. It will fly because of vehicles. So it should be taken care of.</p>	<p>door of the factory with the pollution standards showing the level of pollutants in the factory from time to time.</p> <p>OCMS will be connected to the CPCB server in New Delhi and at the MPCB board server. So, if there is a slight change in the pollution levels, there comes a notice from MPCB & CPCB. The entire project will be a ZLD Complex.</p> <p>So, the level of pollutants also has to be maintained within limits.</p> <p>Environment consultant further said that Environment Management cell will be established in the factory & similarly Environment Redressal cell will be made formed. Two days in a week will be fixed at which time the citizens have to submit written suggestions or objections in the box provided and a meeting will be held once every month at which time the suggestions raised will be considered & consulted.</p> <p>The entire project will be a ZLD Complex.</p> <p>Environmental consultant said that we are going to build paved roads in the premises and approach to Industry.</p>	<p>road construction & maintenance Rs. 2 Cr. will be spent.</p>
5	<p>Shri Vishnudas Madhavrao Kanasa; Pimpri Koregaon, Tal.: Koregaon, Dist.: Satara. This Factory has full support of all farmers in</p>	<p>Response: Env. consultant said that your previous experience might not be good. But present Project Management firmly follows the promises as well as performance. 640 people can get</p>	<p>A Budget of Rs. 236 Cr. is prepared for EMP and will be implemented</p>





No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>our village of Pimpri, Jaipur (Nhavi Bk) & all farmers in the area. But downstream of Project there is drinking water supply scheme of Pimpri village. Also there are many agricultural areas and small hamlet / bastis. However care should be taken not to have any adverse effect of pollution on water resources & agriculture in the future. Similarly the farmers of the villages of Pimpri here have given land to the project by taking a negligible price. Hence while providing job opportunities, people from the family of affected villages should be given priority in employment</p>	<p>direct employment in the project as shown in PPT & 90% will be local people given job opportunities in all cadres i.e. skilled, semiskilled & unskilled. Water from well of your family will not be polluted. MPCB representative do collect the water samples from wells from time to time. Also Env. Consultant do collect the water samples from different wells & do keep strict vigil on the activities of the project. Hence the well water will not be polluted. In this project the treated industrial effluent and domestic effluent will be recycled and reuse in the process. The proposed project is ZLD - Zero liquid Discharge.</p> <p>Action plan: Sp.wash of 1600 CMD will be concentrated in MEE @ 320 M³/D and incinerate in incineration boiler. Spent lees (274 CMD), condensate (1280 CMD) & Cooling & Boiler blow downs, DM backwash & lab & washing (172 CMD) will be treated in CPU. Treated effluent (1736 CMD) will be reused in process for achieving ZLD. Sugar Factory & Co-gen Plant effluent (692 CMD) & Domestic effluent (28 CMD) shall be treated in ETP & STP respectively and reused for GB there by achieving ZLD. Two separate ESPs as APCS will be provided to 200 TPH bagasse boiler (90 M stack) & 75 TPH incineration boiler (82 M</p>	<p>before commissioning of the Project, i.e. prior to procurement of CTO from MPCB.</p>

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
		stack). Under proposed project, about 640 new workers will be appointed. Preference will be given to local peoples.	
6	<p>Shri Dayanand Arjun Nikam; Jaipur, Tal.: Koregaon, Dist.: Satara</p> <ol style="list-style-type: none"> 1. How the water supply of your factory and distillery is planned? 2. There is molasses based distillery Ethanol will be produced of 200 KLPD. How many litres of fresh water will be required per day in the project. 3. Do you have any data prepared regarding usage of water i.e. five lakh litres per day fresh water will be lifted? Then how much fresh water will be used per day in the project, how much spent wash will be generated from it, how much water will be removed from spent wash and how much treated water will be reused? 4. If the project is ZLD then whether written commitment will be given to Gram Panchayat office? Whether this condition will be included in the 	<p>Response:</p> <ol style="list-style-type: none"> 1. Env. consultant informed that the project needs water. Prior permission of Irrigation Dept. will be obtained for lifting water. Sugarcane contains 70% water & same will also be used. Treated effluent in project will be recycled & reused in process. CPU will make recycle wastewater available & 75% water will be recycled. Hence requirement of fresh water is very less. 2. Env. consultant informed that in distillery unit, for production of 200 KL /Day, the requirement of fresh water is 550 M³/Day, which means around 5 Lakh Liters / Day fresh water will require. He informed that for the whole activities of the project the requirement of water is 25 Lakh Litres / Day. But only 5 lakh litres per day fresh water will be lifted. Requirement of remaining water will be fulfilled through water in sugarcane crop, treated effluent which will be recycled & reused in process. 3. At this moment MD of the project informed that this project is ZLD. Not a drop of water will be sent outside the factory. 4. Env. Consultant answered that ZLD condition is specified in the EC itself. Its copy will be made 	---





No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
	<p>Environment Clearance?</p> <p>5. Project Proponent is going to bring water from outside for production activities So whether you are going to dig wells or bores and will use the water in the project area.</p> <p>6. Local 2-3 Gram Panchayats should be given written assurance that the project will not deplete water by digging new wells or taking bores from existing wells in the project. Because the villages of Pawarwadi, Pimpri, Velu, Jaipur in this area have suffered drought for the last 2-3 years till 2017. Afterwards all these four villages took lot of efforts in 2017-18 by using their own diesel the machines provided by the Government pumped the water. So the factory should not use the water here and the loss of the government and the people of the village should not suffer from drought again</p>	<p>available to the Gram Panchayat Office. Similarly, the said ZLD condition is added to the online monitoring system. Its every moment report will be connected to CPCB & MPCB server.</p> <p>5. Env. Consultant informed that for lifting of Gr. water prior permission of CGWA; an agency of GoI is mandatory. We will not use ground water. The Rainwater Harvesting will be implemented in the project for which storage tank will be provided. The water of 25,060 M³ will be stored by roof top RWH & 42,976 M³ will be by surface harvesting; total 68,073 M³ rain water will be stored in storage tank.</p> <p>6. Environmental consultant said that the suggestions have been noted. The factory will not use / pump any ground water.</p> <p>Action plan: After implementation of new project total water requirement will be 7,565 CMD, out of these 6,803 CMD (90%) will be recycled water from sugar cane condensate, Distillery CPU treated effluent & ETP & STP treated effluent, Harvested Rain Water and 752 CMD (10%) will be Fresh water. Fresh water requirement will be taken from Krishna river. Please refer reply under point No. 5 for the effluent generation & disposals.</p>	

No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
7	<p>Shri Shankar Eknath Thorat Residence Velu Tal Koregaon Dist. Satara</p> <p>Environmental Consultant of the project has given the presentation. Our only request is that what is shown in the presentation should be implemented. Gram Panchayat Velu supports this project and supporting letter will be submitted by the Gram Panchayat Velu.</p>	<p>Response:</p> <p>Appreciation of proposed project.</p> <p>The suggestion is noted.</p>	
8	<p>Shri Vishnu Shitole Residence Ambewadi Tal Koregaon Dist. Satara.</p> <p>This project should be started at the earliest</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p> <p>The suggestion is noted.</p>	
9	<p>Shri Laxman Krishna Ghorpade Residence Khojewadi Tal Koregaon Dist. Satara.</p> <p>The last five years have been a headache for the farmers. However this factory should be started as soon as possible the problem of farmers should be removed. It is a request that the people here should get employment and everyone should cooperate for that</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p> <p>The suggestion is noted.</p>	
10	<p>Shri Vilas Vithal Bhosale Residence Velu, Tal Koregaon Dist. Satara. We support the project</p>	<p>Response:</p> <p>Appreciation in respect of proposed project.</p>	



No	Person's Name & Issue	Response & Action Plan	Budget & Timeline
		The suggestion is noted.	



Annexure -II

Capital cost and recurring cost of EMP are given below:

No	Description	Cost Component (Rs. Lakhs)	
		Capital	Annual O & M
1	APC : ESP for Co-gen boiler – 1 Nos. (Stack Ht. 90 M) & Distillery incineration boiler along with ESP - 1 Nos. (Stack height 82 M), OCMS	Rs.7,000	Rs.700
2	WPC – Sp.wash Storage Tanks, MEE, CPUs, ETP, STP, OCMS	Rs.16,220	Rs.1600
3	Noise Pollution Control	Rs.50	Rs.10
4	Environmental Monitoring & Management	Rs.50	Rs.25
5	Occupational Health & Safety	Rs.100	Rs.20
6	Green Belt Development & Rain Water Harvesting	Rs.250	Rs.15
7	Fugitive Emissions Control: Approach Road Asphaltting / Concreting (Commitment of PH)	Rs.200	Rs.5
	Total	Rs.23,870	Rs. 2,375

Annexure - III

Details of Extended EMP (CER) with proposed activities and budgetary allocation:

No	CER Activity Details	Amt. (Lakhs)
1	Solar Photovoltaic Electricity Generation Systems (Total 1 MW) at Grampanchyat, School & PHC Buildings. 1000 KW X Rs.0.50 Lakh / KW = Rs. 500 Lakhs	Rs.500
2	Educational Infrastructure : Distance education infrastructure (Computers, Camera, Speakers, Wi-Fi connections and wiring; 5 Nos; Rs. 10 Lakhs), Safe Drinking Water supply infrastructure with water Filtration, RO & Disinfection (5 Nos.; Rs.15 Lakhs), Sanitary Facilities with	Rs. 75

	Toilet Blocks (8 Seater), water tanks with all piping & fixtures, lighting & STP (3 Nos.; Rs. 50 Lakhs).	
3	Providing Solar Street Lights in nearby Villages with Gadget - 1 MS Pole, 18-20 W LED Lamp, Battery, Solar Panel, Wiring etc.= 350 Nos. X Rs.50,000/Nos. = Rs. 1,75,00,000/-	Rs. 175
4	Training to Local Youth for Skill & Knowledge Development for making them eligible as employees for the proposed project.	Rs. 50
	Total Amount (1.3% of CI Rs.620 Cr.)	Rs. 800 lakh



Signature Not Verified
Digitally signed by A N Singh
Scientist E
Date: 4/19/2023 7:17:32 PM

**Half Yearly Compliance Report
2024**

01 Dec(01 Apr - 30 Sep)

ANNEXURE-C

Acknowledgement

Proposal Name Environmental clearance for establishment of 10,000 TCD Sugar Factory (scrapping of existing 800 TCD plant), 60 MW Co-gen Plant (50 MW from Co-gen plant & 10 MW from distillery) and 200 KLPD molasses based Distillery located Ganesh Tekadi, Jaipur (Nhavi Bk.), Tal.: Koregaon, Dist.: Satara, Maharashtra State by M/s. Shivneri Sugars Ltd. (SSL).

Name of Entity / Corporate Office Sushant Shrimant Patil

Village(s) N/A

District SATARA



Proposal No.	IA/MH/IND2/78167/2018	Category	Industrial Projects - 2
Plot / Survey / Khasra No.	N/A	Sub-District	N/A
State	MAHARASHTRA	Entity's PAN	*****8050L
MoEF File No.	IA-J-11011/277/2018-IA-II(I)	Entity name as per PAN	SHIVNERI SUGARS LIMITED

Compliance Reporting Details

Reporting Year 2024

Remarks (if any) Industry has granted EC on 19.04.2023. Commissioning of industry is under process. Six monthly Compliance of EC granted to industry for period April 2024 to September 2024 is submitted herewith.

Reporting Period 01 Dec(01 Apr - 30 Sep)

Details of Production and Project Area

Name of Entity / Corporate Office Sushant Shrimant Patil

	Project Area as per EC Granted	Actual Project Area in Possession
Private	20.64	20.64
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	20.64	20.64

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Rectified Spirit / ENA/ Ethanol	Kilo liters per Day (KLD)	N/A	200	0	0
2	sugar	Tons Crushed per Day (TCD)	N/A	10000	0	0
3	Cogeneration	MW	N/A	60	0	0

Conditions

Specific Conditions

Sr.No.	Condition Type	Condition Details
1	Human Health Environment	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.

PPs Submission: Agreed to Comply

PP agreed to comply with Industry will install appropriate firefighting system in the plant as per norms. Industry has not yet applied for PESO certificate. After receipt of PESO industry will update to ministry.

Date:
29/11/2024

2 Statutory compliance

The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented as proposed in Annexure-II.

PPs Submission: Agreed to Comply

PP agreed to comply with As stated above new project is yet to be carried out. At present only 4200 TCD sugar factory and 8 MW Co-generation is started. PP implemented following protection measures for the existing project. Effluent Treatment Plant of 600 CMD was installed and treated effluent is used for green belt development. Dust Collector with stack of 80 meter was provided to the 64 TPH bagasse fired boiler. Online Stack emissions and effluent quality monitoring system were installed for bagasse fired boiler and sugar factory ETP. Please refer Annexure I for Photographs.

Date:
29/11/2024

3 Statutory compliance

PP shall ensure compliance of the conditions stipulated in NOC obtained vide letter No SSV/Admin/1/546/2020 dated 13.02.2020 from Executive Engineer, Satara Irrigation Department, Satara for canal road crossing, NOC obtained vide letter No SID/Admin-1/385/2023 dated 06.02.2023 from Deputy Executive Engineer, Satara Irrigation Department, Satara for natural stream & NOC obtained vide letter RS/A-2/7762/2019 dated 19.09.2019 from Executive Engineer, Public Works Department, Satara for the junction road or service road for the proposed construction. PP shall construct RCC wall and 30 m thick greenbelt along natural drain and canal.

PPs Submission: Agreed to Comply

Date:

Agreed Industry has constructed the bridge on canal. Also, green belt is under process. The total plot area under Sugar and co-gen and distillery is 20.64 Ha. Green Belt developed on 1.13 Ha area. 29/11/2024

4 Statutory compliance

NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the distillery activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for plant operations.

PPs Submission: Complied

Compliance to the condition has already done. Industry has already procured permission for lifting the water from Krish River. Water permission letter is attached at Annexure III for details.



Date: 29/11/2024

5 WATER QUALITY MONITORING AND PRESERVATION

Total fresh water requirement shall not exceed 613 m3/day, which will be sourced from Krishna River. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.

PPs Submission: Being Complied

Noted Total fresh water will not exceed 613 m3/day. Industry will construct a rain water storage pond of 60 days capacity in industry premises and same will be used to fulfil the fresh water requiring of industry

Date: 29/11/2024

6 WATER QUALITY MONITORING AND PRESERVATION

The spent wash shall be concentrated in MEE and concentrated spent wash shall be incinerated in the incineration boiler. Other lean effluents Spent lees, MEE Condensates and utility effluents shall be treated in the condensate polishing unit (CPU) comprising of three stage RO. The treated permeate will be reused in cooling tower water makeup and for molasses dilution. The RO rejects will be taken back to MEE. Treated effluent will be recycled or reused for make up water of cooling towers/process etc. No wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant. STP shall be installed to treat sewage generated from factory premises. PP shall ensure to implement Zero Liquid Discharge (ZLD) in existing and expansion of sugar factory and cogeneration plant including proposed Distillery.

PPs Submission: Being Complied

PP agreed to comply with As stated above, proposed distillery project is yet to carried out. Spent wash generated from distillery will be concentrated in MEE and conc. Spent wash will be incinerate in 75 TPH boiler. Other effluent will be spent lees, MEE Condensate, Cooling and Boiler blow down, lab and washing effluent which will be treated in proposed CPU. Treated effluent will be recycle in process to achieve ZLD 4200 TCD Sugar Factory and 8 MW Co-generation plant is in operation. Effluent generated from Sugar Factory and Cogen Plant is 554 CMD same shall be treated in 600CMD ETP and treated effluent is used for Green belt development and recycle in process. Domestic Effluent 10CMD is treated in septic tank followed by soak pit.

Date: 29/11/2024

7 WATER QUALITY MONITORING AND PRESERVATION

Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be conducted on monthly basis and report submitted to SPCB and RO, MOEFCC. The ground water quality monitoring for pH, BOD, COD, Chloride, Sulphate and Total Dissolve Solids shall be monitored and report submitted to the Ministry's Regional Office.



AIR QUALITY MONITORING AND PRESERVATION

PPs Submission: Being Complied

PP agreed to comply with EC granted to our industry on - 19.04.2023. erection and commissioning work of proposed is under progress. After start of production industry will install Piezometers and analyze the ground water quality as directed by ministry. Industry definitely submits the ground water monitoring reports to ministry on regular basis.

Date: 29/11/2024

ESP (5 field) with a stack of height of 90 M will be installed with the 200 TPH bagasse fired boiler for controlling the particulate emissions within the statutory limit of 50 mg/Nm³. ESP (5 field) with a stack of height of 82 M will be installed with the 75 TPH Spent wash & Coal fired boiler for controlling the particulate emissions within the statutory limit of 30 mg/Nm³. SO₂ and NO_x emissions shall be less than 100 mg/Nm³. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.

PPs Submission: Being Complied

PP agreed to comply with Under proposed project industry will install two boilers of capacities 200 TPH and 75 TPH. APC as ESP along with stack height of 90 M will be provided to 200 TPH bagasse fired boiler. For 75 TPH incineration boiler (Spent wash and Coal) ESP as APC will be provided along with 82 m height stack. Industry will maintain the emissions within prescribed limits. APC will be interlocked with process for emergency shutdowns. For 4200 TCD Sugar Factory 64 TPH bagasse fire boiler is installed APC as Dust Collector followed by Wet Scrubber along with stack height of 80 M is provided.

Date: 29/11/2024

WASTE MANAGEMENT

Boiler ash (2760 MT/M) will be used for brick manufacturing in proposed brick manufacturing plant inside plant premises. Low Sulphur coal with maximum Sulphur content of 0.5% shall only be used. PP shall meet 15% (3.5 MW) of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.

PPs Submission: Being Complied

PP agreed to comply with Boiler ash 15 MT/ Day is generated from Sugar Factory boiler. Same is Sale to authorized Brick Manufacturer / Use in Manure. Boiler ash generated from proposed distillery will be used for brick manufacturing in proposed brick manufacturing plant inside plant premises After start of commissioning of expansion work; industry will use solar power within the industrial premises to fulfill the power requirement. "

Date: 29/11/2024

AIR QUALITY MONITORING AND PRESERVATION

CO₂ generated (140 MT/D) during the fermentation process will be bottled and supplied to manufacturers of beverages /secondary uses.

PPs Submission: Being Complied

PP agreed to comply with Agreed. After commissioning of project; industry will bottle the CO₂ generated during fermentation activities and sold to secondary uses.

Date: 29/11/2024

Human Health Environment

PP shall allocate at least Rs. 1.0 Crore/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

PPs Submission: Complied

Complied Appropriate PPE's will be provided to all workers. Pre-employment check-up of all workers will be done before employment. Also, annual health check up of all workers will be done on site. Data of same is maintained on site. Refer Annexure IV For Health checkup Reports of sugar

Date: 29/11/2024

factory.

12 Human Health Environment Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.

PPs Submission: Agreed to Comply
PP agreed to comply with SSL will conduct the training on safety and health aspects of chemical handling to all employees. Record of same will be maintain on site

Date:
29/11/2024

13 Corporate Environmental Responsibility

PP proposed to allocate Rs. 8.00 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure III). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.

PPs Submission: Agreed to Comply
PP agreed to comply Industry has allocated Rs. 8 Cr towards CER activities. After commissioning and start of production; industry will spend towards CER. Detail plan of CER is attached at Annexure V. As directed by ministry; industry will complete the CER activities under consultation of District Administration.

Date:
29/11/2024

14 AIR QUALITY MONITORING AND PRESERVATION

Continuous online (24x7) monitoring system for stack emissions/ effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

PPs Submission: Complied
Complied. Continuous online monitoring system is installed at 80 M stack as well as ETP. Data from online monitoring system is uploaded online on MPCB as well as CPCB server. Refer Annexure - I for photographs showing online monitoring system provided to ETP. Before start of season, all the installed pollution control equipment are checked for their proper operations and ensured that they are achieving desired standards. In case of failure, then the entire manufacturing process is shutdown with immediate effect.

Date:
29/11/2024

15 Statutory compliance

Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The Project Proponent shall undertake all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing.

PPs Submission: Agreed to Comply
Agreed

Date:
29/11/2024

16 Statutory compliance

EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.

PPs Submission: Complied
Complied. Propose project will be executed on the land which is already in possession with industry. Documents of land are attached at Annexure - II.

Date:
29/11/2024

17 WASTE MANAGEMENT

Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the

TSDF.

PPs Submission: Agreed to Comply
this condition is not applicable to industry

Date:
29/11/2024

The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste. (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

WASTE MANAGEMENT



PPs Submission: Agreed to Comply

PP agreed to comply Agreed. Industry will ensure practices for minimize the waste.

Date:
29/11/2024

The green belt of at least 5-10 m width has already been developed in 6.88 hectares i.e., 33.0 % of total project area shall be maintained with tree density @ 2500 trees per hectares, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map.

19 GREENBELT

PPs Submission: Agreed to Comply

PP agreed to comply development of Greenbelt is under progress. The total plot area under Sugar and co-gen and distillery is 20.64 Ha. Green Belt developed on 1.13Ha area.

Date:
29/11/2024

There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15 % shall be allotted solely for parking purposes with facilities like rest rooms etc.

20 MISCELLANEOUS

PPs Submission: Complied

Complied Agreed. Industry has allocated sufficient area parking purpose.

Date:
29/11/2024

Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.

21 AIR QUALITY MONITORING AND PRESERVATION

PPs Submission: Agreed to Comply

Raw materials will be stored in tank or in covered areas to prevent dust pollution and other fugitive emissions. Plantation will be done around the Bagasse storage yard to avoid dust pollution. All Internal roads will be well paved. APC will be interlocked with process for emergency shutdowns.

Date:
29/11/2024

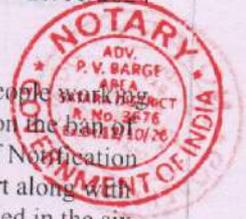
22 Statutory compliance

A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the

Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.

PPs Submission: Complied
Complied. Environment management cell has been constituted by the management under the chairmanship of Managing Director. Refer Annexure VI for the EMC details

Date:
29/11/2024



23 Statutory compliance

PP shall sensitize and create awareness among the people within the project area as well as its surrounding area on the ban on Single Use plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

PPs Submission: Agreed to Comply
Agreed. Industry will conduct the awareness program as per directions and update the same to ministry through photographs.

Date:
29/11/2024

General Conditions

Sr.No.	Condition Type	Condition Details
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1	Statutory compliance	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
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The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

PPs Submission: Complied
Complied. Industry has published the advertisement of accordance of EC letter in two local newspapers in Marathi and English language. Copy of same is presented at Annexure X.

Date:
29/11/2024

2	Statutory compliance	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
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The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

PPs Submission: Complied
Complied. 31st March of each year is the date of financial closure of the industry. Construction work under progress. After completion of work, industry will tentatively start on Oct. 2024

Date:
29/11/2024

3	Statutory compliance	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.
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This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

PPs Submission: Complied
Noted and it will be complied.

Date:
29/11/2024

4	Statutory compliance	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted
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No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted

to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

PPs Submission: Complied

Date:
29/11/2024

MISCELLANEOUS

The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.

PPs Submission: Agreed to Comply

Agreed to Comply with Industry will used LED based light source once commissioning of project completed on site.

Date:
29/11/2024

6 Noise Monitoring & Prevention

The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

PPs Submission: Complied

Complied. Major noise generating source at Sugar Factory are Boiler, milling section, turbine, blowers, D.G. set. etc. The overall noise levels in and around the plant area are maintained within the standards prescribed under Environment (Protection) Act, 1986, 1989 Rules. Workers working in noisy area are provided with personal protective equipment such as ear plug, ear muffs etc. Refer Annexure VII for Noise Monitoring Reports.

Date:
29/11/2024

7 Corporate Environmental Responsibility

The company shall undertake all relevant measures for improving the socio economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.

PPs Submission: Agreed to Comply

Agreed. After commissioning and start of production; industry will spend on CER.

Date:
29/11/2024

8 Statutory compliance

The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

PPs Submission: Agreed to Comply

Agreed. After commissioning and start of production; industry will spend on CER.

Date:
29/11/2024

9 Statutory compliance

A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

PPs Submission: Complied

Complied Industry has submitted the copy of EC letter to Collector office, gram panchayat,

Date:
29/11/2024

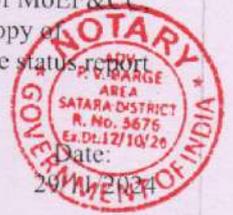
Tahsildar Office. Acknowledgement copies of same are attached at Annexure. VIII

10 Statutory compliance

The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

PPs Submission: Complied

Complied Industry is submitting regularly six-monthly compliance report to RO, MOEFCC; Nagpur



11 Statutory compliance

The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

PPs Submission: Complied

Complied Noted and Complied Submitted form V attached as an Annexure IX

Date:

29/11/2024

Visit Remarks

Last Site Visit Report Date:

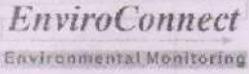
N/A

Additional Remarks:

Industry has granted EC on 19.04.2023. Commissioning of industry is under process. Six monthly Compliance of EC granted to industry for period October 2023 to March 2024 is submitted herewith.

Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.

ANNEXURE - 0



LOGO



Forbes Marshall

Shivneri Sugars Ltd

Gut no. 166,164,173,174175,176,177,178,180,181, Ganeshtekadi, A/p-Jaipur,Tal-Koregaon,Dist- Satara, Maharashtra., RAHIMATPUR, SATARA. MAHARASHTRA - 415511

Station Report

Station: ETP Outlet_ Flow

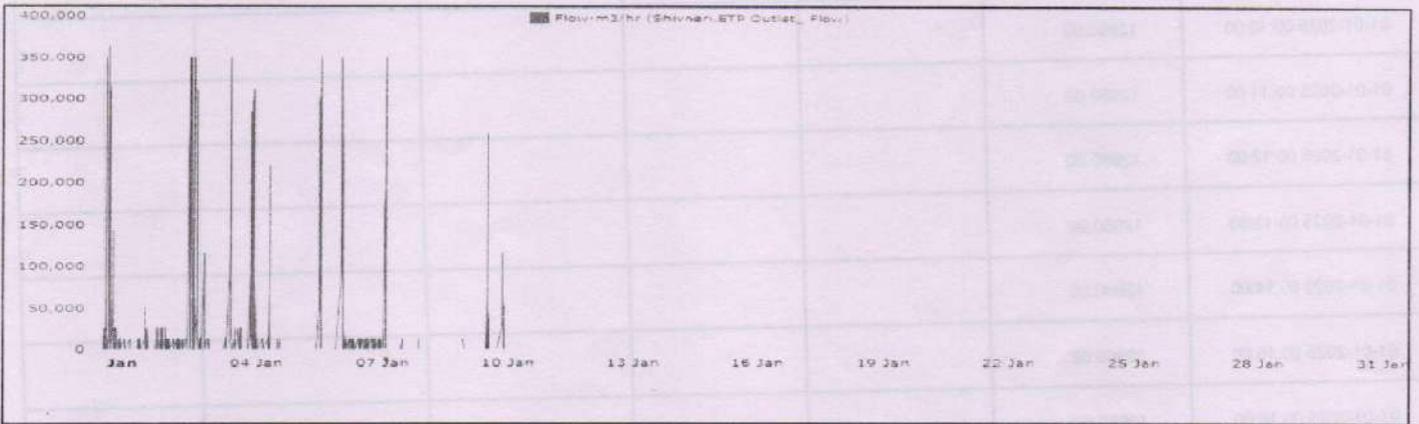


From : 01-01-2025 00:00:00

To : 31-01-2025 23:59:59

Interval : Instantaneous

Function :



Flag legends:

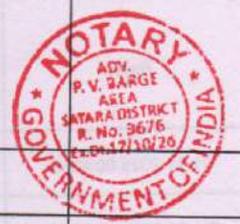
< - Average with less data, C - Calibration mode, M - Maintenance mode, S - Data under scrutiny,
 B - Bad data, H - High permissible limit crossed, L - Low permissible limit crossed, P - Processed Data, V - Corrected Data, D - Delayed Data, R - Analyzer drift

Calender	Flow				
Units	m3/hr				
Range					
01-01-2025 00:00:00	0.00				
01-01-2025 00:01:00	12960.00				
01-01-2025 00:02:00	12960.00				
01-01-2025 00:03:00	12960.00				
01-01-2025 00:04:00	12960.00				

0 - 3900000
 0 - 3900000
 0 - 3900000

Calender	Flow				
Units	m3/hr				
01-01-2025 00:05:00	12960.00				
01-01-2025 00:06:00	12960.00				
01-01-2025 00:07:00	12960.00				
01-01-2025 00:08:00	12960.00				
01-01-2025 00:09:00	12960.00				
01-01-2025 00:10:00	12960.00				
01-01-2025 00:11:00	12960.00				
01-01-2025 00:12:00	12960.00				
01-01-2025 00:13:00	12960.00				
01-01-2025 00:14:00	12960.00				
01-01-2025 00:15:00	12960.00				
01-01-2025 00:16:00	12960.00				
01-01-2025 00:17:00	12960.00				
01-01-2025 00:18:00	12960.00				
01-01-2025 00:19:00	12960.00				
01-01-2025 00:20:00	12960.00				
01-01-2025 00:21:00	12960.00				
01-01-2025 00:22:00	12960.00				
01-01-2025 00:23:00	12960.00				
01-01-2025 00:24:00	12960.00				
01-01-2025 00:25:00	12960.00				
01-01-2025 00:26:00	12960.00				





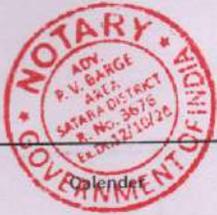
Calendar	Flow				
Units	m3/hr				
Range					
01-01-2025 00:05:00	12960.00				
01-01-2025 00:06:00	12960.00				
01-01-2025 00:07:00	12960.00				
01-01-2025 00:08:00	12960.00				
01-01-2025 00:09:00	12960.00				
01-01-2025 00:10:00	12960.00				
01-01-2025 00:11:00	12960.00				
01-01-2025 00:12:00	12960.00				
01-01-2025 00:13:00	12960.00				
01-01-2025 00:14:00	12960.00				
01-01-2025 00:15:00	12960.00				
01-01-2025 00:16:00	12960.00				
01-01-2025 00:17:00	12960.00				
01-01-2025 00:18:00	12960.00				
01-01-2025 00:19:00	12960.00				
01-01-2025 00:20:00	12960.00				
01-01-2025 00:21:00	12960.00				
01-01-2025 00:22:00	12960.00				
01-01-2025 00:23:00	12960.00				
01-01-2025 00:24:00	12960.00				
01-01-2025 00:25:00	12960.00				
01-01-2025 00:26:00	12960.00				



Calender	Flow				
Units	m3/hr				
Range					
01-01-2025 00:49:00	0.00				
01-01-2025 00:50:00	0.00				
01-01-2025 00:51:00	0.00				
01-01-2025 00:52:00	0.00				
01-01-2025 00:53:00	0.00				
01-01-2025 00:54:00	0.00				
01-01-2025 00:55:00	0.00				
01-01-2025 00:56:00	0.00				
01-01-2025 00:57:00	0.00				
01-01-2025 00:58:00	0.00				
01-01-2025 00:59:00	0.00				
01-01-2025 01:00:00	0.00				
01-01-2025 01:01:00	0.00				
01-01-2025 01:02:00	0.00				
01-01-2025 01:03:00	0.00				
01-01-2025 01:04:00	0.00				
01-01-2025 01:05:00	0.00				
01-01-2025 01:06:00	0.00				
01-01-2025 01:07:00	0.00				
01-01-2025 01:08:00	0.00				
01-01-2025 01:09:00	0.00				
01-01-2025 01:10:00	0.00				



Calender	Flow					
Units	m3/hr					
Range						
01-01-2025 01:33:00	25920.00					
01-01-2025 01:34:00	25920.00					
01-01-2025 01:35:00	25920.00					
01-01-2025 01:36:00	25920.00					
01-01-2025 01:37:00	25920.00					
01-01-2025 01:38:00	25920.00					
01-01-2025 01:39:00	12960.00					
01-01-2025 01:40:00	12960.00					
01-01-2025 01:41:00	12960.00					
01-01-2025 01:42:00	12960.00					
01-01-2025 01:43:00	12960.00					
01-01-2025 01:44:00	12960.00					
01-01-2025 01:45:00	12960.00					
01-01-2025 01:46:00	12960.00					
01-01-2025 01:47:00	12960.00					
01-01-2025 01:48:00	12960.00					
01-01-2025 01:49:00	12960.00					
01-01-2025 01:50:00	0.00					
01-01-2025 01:51:00	0.00					
01-01-2025 01:52:00	0.00					
01-01-2025 01:53:00	0.00					
01-01-2025 01:54:00	0.00					



Calendar	Flow					
Units	m3/hr					
Range						
01-01-2025 00:27:00	12960.00					
01-01-2025 00:28:00	12960.00					
01-01-2025 00:29:00	12960.00					
01-01-2025 00:30:00	12960.00					
01-01-2025 00:31:00	12960.00					
01-01-2025 00:32:00	12960.00					
01-01-2025 00:33:00	12960.00					
01-01-2025 00:34:00	12960.00					
01-01-2025 00:35:00	12960.00					
01-01-2025 00:36:00	25920.00					
01-01-2025 00:37:00	12960.00 *					
01-01-2025 00:38:00	12960.00					
01-01-2025 00:39:00	12960.00					
01-01-2025 00:40:00	12960.00					
01-01-2025 00:41:00	12960.00					
01-01-2025 00:42:00	12960.00					
01-01-2025 00:43:00	12960.00					
01-01-2025 00:44:00	12960.00					
01-01-2025 00:45:00	12960.00					
01-01-2025 00:46:00	0.00					
01-01-2025 00:47:00	0.00					
01-01-2025 00:48:00	0.00					

ANNEAURE - E

shivneri mfg <shivneri.mfg@gmail.com>

In SSL unit OCEMS portal generate wrong data .

3 messages

shivneri mfg <shivneri.mfg@gmail.com> Thu
To: pmagdum@forbesmarshall.com, Manoj Patil <mpatil@forbesmarshall.com>
Cc: Vijaykumar Patil <vijaykumarpatil@athanisugars.com>, Mayur suryavanshi <mayursuryavanshi@athanisugars.com>, Abhay Patil <abhaypatil@athanisugars.com>, Shivneri Sugars <store.shivnerisugars@gmail.com>, Raturaj Kambale <kraturaj18@gmail.com>

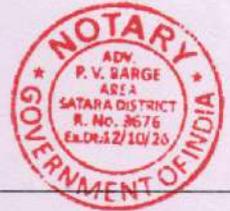
Dear sir ,

As per telephonic communication In our SSL Unit the online monitoring system is installed by the Forbes Marshall in ETP section Effluent consumption and stack emission. but from installation it had not worked properly,as per this subject the Forbes Marshall Engineer visited the site & they updated this system. After that this system was under observation, and till now we don't get a resolution. Now we face ETP and stack emission data simultaneously with wrong and fixed values generated at portel. so visit th this issue as soon as possible .

For compliance point of view BG number 0008023IPG08303 which expired 31/12/2024.due to not achieve the result of the supplier : to expand BG to next 3 month .

Thanks and Regards
Jivan patil

0008023IPG08303



Vijaykumar Patil <vijaykumarpatil@athanisugars.com> Thu, Feb 13, 2025 at 5:25 PM
To: Aairsang Chidambar <cairsang@forbesmarshall.com>
Cc: pmagdum@forbesmarshall.com, Manoj Patil <mpatil@forbesmarshall.com>, Mayur suryavanshi <mayursuryavanshi@athanisugars.com>, Abhay Patil <abhaypatil@athanisugars.com>, Shivneri Sugars <store.shivnerisugars@gmail.com>, Raturaj Kambale <kraturaj18@gmail.com>, shivneri mfg <shivneri.mfg@gmail.com>

Dear Sir,
FYI & further needful on priority.

Thanks & Regards,

Vijaykumar Patil
Asst. General Manager_Materials
Athani Sugars Limited.,
Tal-Kagwad Dist-Belgaum (KA)
M-8788671150/9606914213, L-08338-350191

[Quoted text hidden]

Aairsang Chidambar <cairsang@forbesmarshall.com> Thu, Feb 13, 2025 at 6:29 PM
To: Vijaykumar Patil <vijaykumarpatil@athanisugars.com>
Cc: pmagdum@forbesmarshall.com, Manoj Patil <mpatil@forbesmarshall.com>, Mayur suryavanshi <mayursuryavanshi@athanisugars.com>, Abhay Patil <abhaypatil@athanisugars.com>, Shivneri Sugars <store.shivnerisugars@gmail.com>, Raturaj Kambale <kraturaj18@gmail.com>, shivneri mfg <shivneri.mfg@gmail.com>, Amol TAWARE <ataware@forbesmarshall.com>

Dear Sir,

We will address.

CC: Dear Manoj/Amit

Pls have word with customer and address on priority.

Regards.

FOR FORBES MARSHALL PVT LTD

CHIDAMBAR AIRSANG
PRODUCT MANAGER
CCB 339,KAUSTUBH BLDG, 3RD CROSS,
BHAGYA NAGAR,
BELAGAUM-590006
KARNATAKA
MOB: 9590904335
EMAIL:cairsang@forbesmarshall.com



ANNEXURE - F

Testing Services:

Water - of all types
Effluents and sludges
Food items & food raw materials

Soil & fertilizers
Industrial chemicals
Cattle & poultry feeds

ANALYTICAL & RESEARCH LAB

ISO 9001:2015 Certified

TEST REPORT

Report No. : SARI/TR/24-25/8/0287 Date of Report : 15/12/2024

Company Name & Address: Shivneri Sugars Ltd,
Jaipur, Satara

Sample Name : Well Water 1 Date of Sample Receipt : 11/12/2024
Inward No: SARI/24-25/514 Dates of Analysis : From- 11/12/2024 to 15/12/2024
Ref No. & Date : Test Request Sample Quantity : 1 lit
Sample Collected By : Customer Page No: 1 Of 1



Sr. No	Parameters	Result	Unit	Test Method
1	pH	7.11	-	APHA 4500 H+
2	Total Dissolved Solids	288.0	mg/l	APHA 2540 C
3	Bio-chemical Oxygen Demand for 3 days at 27°C	5.0	mg/l	IS : 3025 "44" 2003
4	Chemical Oxygen Demand	15.84	mg/l	APHA 5220
5	Dissolved oxygen	6.20	mg/l	IS 3025 (38) - 1989
6	Total Hardness (as CaCO3)	142.0	mg/l	APHA 2340 C
7	Chlorides (as Cl)	20.13	mg/l	APHA 4500 Cl-B

Remarks (If Any):

Note:

1. Test Report is based on above parameters.
2. SARI non-Perishables samples will be discarded after 15 days & Perishables samples will be discarded after release of the Test Report
3. Test Results pertain only to the sample tested.
4. The content of Test Report shall not be reproduced / used for advertising or legal use, in part or full, without written permission.

For SONA Analytical And Research Laboratory



END OF REPORT



ANALYTICAL & RESEARCH LAB

Testing Services :

- Water - of all types
- Effluents and sludges
- Food wastes & food raw materials
- Soil & fertilizers
- Industrial chemicals
- Cattle & poultry feeds



ISO 9001:2015 Certified

TEST REPORT

Report No. : SARL/TR/24-25/8/0288	Date of Report : 15/12/2024
-----------------------------------	-----------------------------

Company Name & Address:	Shivneri Sugars Ltd, Jaipur, Satara
-------------------------	--

Sample Name : Well Water 2	Date of Sample Receipt : 11/12/2024
Inward No: SARL/24-25/514	Dates of Analysis : From- 11/12/2024 to 15/12/2024
Ref No. & Date : Test Request	Sample Quantity : 1 lit.
Sample Collected By : Customer	Page No.: 1 Of 1

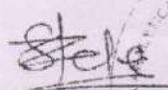
Sr. No	Parameters	Result	Unit	Test Method
1	pH	7.08	-	APHA 4500 H+
2	Total Dissolved Solids	155	mg/l	APHA 2540 C
3	Bio-chemical Oxygen Demand for 3 days at 27°C	10	mg/l	IS : 3025 "44" 2003
4	Chemical Oxygen Demand	27.72	mg/l	APHA 5220
5	Dissolved oxygen	1.1	mg/l	IS 3025 (38) 1989
6	Total Hardness (as CaCO3)	76	mg/l	APHA 2340 C
7	Chlorides (as Cl)	10.07	mg/l	APHA 4500 Cl-B

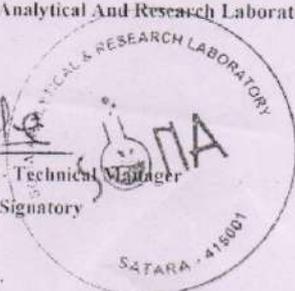
Remarks (If Any):

Note:

1. Test Report is based on above parameters.
2. SARL non-Perishables samples will be discarded after 15 days & Perishables samples will be discarded after release of the Test Report.
3. Test Results pertain only to the sample tested.
4. The content of Test Report shall not be reproduced / used for advertising or legal use, in part or full, without written permission.

For SONA Analytical And Research Laboratory


 Sonali Patil - Technical Manager
 Authorized Signatory



END OF REPORT

ANNEXURE - G

GREEN ENVIROSAFE
Engineers & Consultant Pvt Ltd.

A-7/2/C-11, Capital City, Talwade + Chakan Road, Chakan MH
Village Nigheje, Tal Khed, Dist Pune-410 501, Maharashtra
Mob: 9845084620, 9421365421 CIN No. U74900PN2013PTC140666
E-mail: envirosafeengr@gmail.com, goleg126@gmail.com

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company



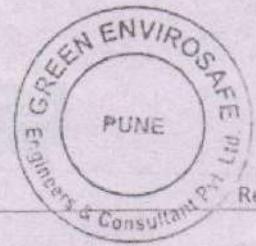
TEST REPORT

Test Report No: GESEC/PRO/WW/2024-25/11/1322	Report Date	23/11/2024
Sample ID : GESEC/PRO/WW/2024-25/11/1322	Sample Details	ETP Outlet
M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111	Type of Sample	Liquid
	Volume Of Sample	2 Lit Plastic Bottle + 1 Lit Glass Bottle
	Sample Status	Sealed
	Sample Collected By	Client
	Date of Sample Collection	18/11/2024
	Sample Receipt Date	19/11/2024
	Analysis start Date	19/11/2024
	Analysis End Date	23/11/2024

Parameters	Result	MPCB LIMITS	Unit	Standard Method
pH	7.25	5.5-9.0	-	APHA 4500 H+, B, 24 th Edition: 2023
Suspended Solids (SS)	80.0	<100	mg/lit	APHA 2540, D, 24 th Edition: 2023
Total Dissolved Solids (TDS)	120	<2100	mg/lit	APHA 2540, C, 24 th Edition: 2023
Biochemical Oxygen Demand (BOD)	17	<250	mg/lit	USEPA 410.1
Chemical Oxygen Demand (COD)	62	<100	mg/lit	USEPA NERL 405.1
Sulphates as SO ₄ ²⁻	77	<600	mg/lit	APHA 4500-Cl-B 24 th Edition: 2023
Chlorides as Cl ⁻	65	<1000	mg/lit	APHA 4500-SO4 E 24 th Edition: 2023
Oil & Grease	BDL	<10	mg/lit	APHA 5520 D 24 th Edition: 2023

Remark:

- BDL: Below Detectable Limit.
- All above results are well within MPCB Limit



Hande

Mr. Vinod Hande
(Technical Manager)
Reviewed & Authorized By

END OF REPORT

Terms and conditions

- The report is refer only to the sample tested and not applies to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESCC.
- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of samples collected by us/ supplied by customer and not reveal to third party unless required by the statutory or legal requirement.

GREEN ENVIROSAFE

Engineers & Consultant Pvt Ltd.

A-7/2/C-11, Capital City, Talwood - Chakan Road, Chakan MIDC, PUNE
 Village-Nigroje, Tal. Khed, Dist. Pune-410 501, Maharashtra
 Mob: 9545084620, 8421365421 CIN No. U74900PN2011PTG149666
 E-mail: envirosafeyeng@gmail.com

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India
 ISO 9001:2015, ISO 14001:2015 and ISO 14001:2015 Certified Company



TEST REPORT

Test Report No: GESEC/PRO/WW/2024-25/12/1224	Report Date	14/12/2024
Sample ID : GESEC/PRO/WW/2024-25/12/1224	Sample Details	ETP Outlet
M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111	Type of Sample	Liquid
	Volume Of Sample	2 Lit Plastic Bottle+ 1 Lit Glass Bottle
	Sample Status	Sealed
	Sample Collected By	Client
	Date of Sample Collection	06/12/2024
	Sample Receipt Date	07/12/2024
	Analysis start Date	07/12/2024
	Analysis End Date	14/12/2024

Parameters	Result	MPCB LIMITS	Unit	Standard Method
	7.3	5.5 - 9.0	--	APHA 4500 H+, B, 24 th Edition: 2023
Suspended Solids (SS)	55.0	100	mg/lit	APHA 2540, D, 24 th Edition: 2023
Total Dissolved Solids (TDS)	121	2100	mg/lit	APHA 2540, C, 24 th Edition: 2023
Biochemical Oxygen Demand (BOD)	29	100	mg/lit	USEPA 410.1
Chemical Oxygen Demand (COD)	120	250	mg/lit	USEPA NERL 405.1
Sulphates as SO ₄ ²⁻	66	1000	mg/lit	APHA 4500-Cl-B 24 th Edition:2023
Chlorides as Cl ⁻	55	600	mg/lit	APHA 4500-SO4 E 24 th Edition:2023
Oil & Grease	BDL	10	mg/lit	APHA 5520 D 24 th Edition:2023

Remark:

- > BDL: Below Detectable Limit.
- > All above results are well within MPCB Limit



Hande
 Mr. Vinod Hande
 (Technical Manager)
 Reviewed & Authorized By

END OF REPORT

Terms and conditions

- The report is refer only to the sample tested and not applies to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
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ANNEXURE-H

GREEN ENVIROSAFE
Engineers & Consultant Pvt Ltd.

A-7/2/C-11 Capital City, Talwade - Chakan Road, Chakan MIDC, Ph-IV
Village Nighoje, Tal Khed, Dist. Pune-410 501 Maharashtra
Mob - 9545084620, 8421365421 CIN No - U74900PN2013PTC149666
E-mail - envirosafe@yahoo.com, gesecl2@gmail.com

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company



TEST REPORT

Test Report No: -	GESEC/PRO/AAQM/2024-25/11/1319	Report Date	23/11/2024		
Sample ID: -	GESEC/PRO/AAQM/2024-25/11/1319				
Name & Address of the Customer	M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111				
Ambient Air Sample Details					
Type	Sampling Location		Sampling done by		
Ambient Air	Near Cooling Tower Area		GESEC		
Sampling Time					
Start Time	Stop Time		Total Hrs.		
04:25 P.M.	05:25 P.M.		60 Min.		
Metrological Data/Environmental Conditions					
Ambient Temperature °C	27	Wet Bulb Temperature °C		20	
Dry Bulb Temperature °C	27	Relative Humidity % RH		52.2	
Date of Sampling	Sample Receipt Date	Analysis Start Date		Analysis End Date	
18/11/2024	19/11/2024	19/11/2024		23/11/2024	
Name Of Instrument	Fine Particulate Sampler	Date Of Calibration		26/04/2024	
Instrument ID No.	T07L1/GESEC/Lab/Inst/74	Due Date of Calibration		25/04/2025	
Parameters	Method	Unit	NAAQ Standards	Result	
Particulate Matter (PM ₁₀)	CPCB Guidelines, Volume I, 36/2012-13, Page no. 11	µg/m ³	≤100.00	64.12	
Particulate Matter (PM _{2.5})	CPCB Guidelines, Volume I, 36/2012-13, Page no. 15	µg/m ³	≤60.00	25.65	
Sulphur Dioxide	CPCB Guidelines, Volume I, 36/2012-13, Page no. 01	µg/m ³	≤80.00	16.20	
Oxides of Nitrogen	CPCB Guidelines, Volume I, 36/2012-13, Page no. 07	µg/m ³	≤80.00	19.03	
Remark	➤ All above results are within National Ambient Air Quality standards.				



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(Technical Manager)
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TEST REPORT

Test Report No	GESEC/PRO/ST/2024-25/11/1320	Report Date	23/11/2024	
Sample ID -	GESEC/PRO/ST/2024-25/11/1320			
Name & Address of the Customer	M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111			
Sample Details				
Sample collection Date	Sample receipt Date	Analysis start Date	Analysis complete Date	
18/11/2024	19/11/2024	19/11/2024	23/11/2024	
Instrument Details				
Name Of Instrument	Stack Sampler	Date Of Calibration	03/08/2024	
Instrument ID No.	231018/GESEC/LAB/INST/89	Due Date of Calibration	02/08/2025	
Stack Details				
Stack No/ID	Stack Attached to		Sampling done by	
01	Boiler Stack		Client	
Shape	Round	Fuel Used	Bagasse	
Diameter/ Dimensions (m)	1.0	Pressure (mmHG)	4.5	
Height (m)	80			
Temperature (K)	394	Velocity (m/s)	8.23	
Gas Volume (Nm ³ /Hr)	17604.16			
Parameters	Method	Unit	Limit	Result
Particulate Matter (PM ₁₀)	EPA METHOD 17: 2017	mg/Nm ³	≤150	65
Sulphur Dioxide (SO ₂)	EPA METHOD 06: 2017	mg/Nm ³	N.S	12.1
		Kg/day	N.S	5.11
Remarks-				
<ul style="list-style-type: none"> > Maharashtra Pollution Control Board (MPCB) Limits TPM: 150 mg/Nm³. > N.S- Not Specified. 				
				 Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By

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TEST REPORT

Test Report No: -	GESEC/PRO/AAQM/2024-25/12/1221	Report Date	14/12/2024
Sample ID: -	GESEC/PRO/AAQM/2024-25/12/1221		

Name & Address of the Customer	M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111
--------------------------------	--

Ambient Air Sample Details

Type	Sampling Location	Sampling done by
Ambient Air	Near Cooling Tower Area	GESEC

Sampling Time

Start Time	Stop Time	Total Hrs.
04:25 P.M.	05:25 P.M.	60 Min.

Metrological Data/Environmental Conditions

Ambient Temperature °C	29	Wet Bulb Temperature °C	20
Dry Bulb Temperature °C	29	Relative Humidity % RH	43

Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date
6/12/2024	7/12/2024	7/12/2024	14/12/2024

Name Of Instrument	Fine Particulate Sampler	Date Of Calibration	26/04/2024
Instrument ID No.	107L1/GESEC/Lab/Inst/74	Due Date of Calibration	25/04/2025

Parameters	Method	Unit	NAAQ Standards	Result
Particulate Matter (PM ₁₀)	CPCB Guidelines, Volume I, 36/2012-13, Page no. 11	µg/m ³	≤100.00	65.02
Particulate Matter (PM _{2.5})	CPCB Guidelines, Volume I, 36/2012-13, Page no. 15	µg/m ³	≤60.00	24.33
Sulphur Dioxide	CPCB Guidelines, Volume I, 36/2012-13, Page no. 01	µg/m ³	≤80.00	18.26
Oxides of Nitrogen	CPCB Guidelines, Volume I, 36/2012-13, Page no. 07	µg/m ³	≤80.00	20.06

Remark
➤ All above results are within National Ambient Air Quality standards.



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Mob: 9545084020, 8421365421 CIN No. U71900PN2013PTC149600
E-mail: environ@cityeng@gmail.com, gesec@cityeng.com

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TEST REPORT

Test Report No	GESEC/PRO/ST/2024-25/12/1222	Report Date	14/12/2024
Sample ID -	GESEC/PRO/ST/2024-25/12/1222		

Name & Address of the Customer	M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111
--------------------------------	--

Sample Details

Sample collection Date	Sample receipt Date	Analysis start Date	Analysis complete Date
6/12/2024	7/12/2024	7/12/2024	14/12/2024

Instrument Details

Name Of Instrument	Stack Sampler	Date Of Calibration	03/08/2024
Instrument ID No.	231018/GESEC/LAB/INST/89	Due Date of Calibration	02/08/2025

Stack Details

Stack No/ID	Stack Attached to		Sampling done by
01	Boiler Stack		Client
Shape	Round	Fuel Used	Bagasse
Diameter/ Dimensions (m)	1.0	Pressure (mmHG)	4.0
Height (m)		80	
Temperature (K)	405	Velocity (m/s)	7.8
Gas Volume (Nm ³ /Hr)	16370.0		

Parameters	Method	Unit	Limit	Result
Total Particulate matter	EPA METHOD 17: 2017	mg/Nm ³	≤150	55
Sulphur Dioxide (SO ₂)	EPA METHOD 06: 2017	mg/Nm ³	N.S	26.99
		Kg/day	N.S	10.60

Remarks-

- Maharashtra Pollution Control Board (MPCB) Limits TPM: 150 mg/Nm³.
- N.S- Not Specified.



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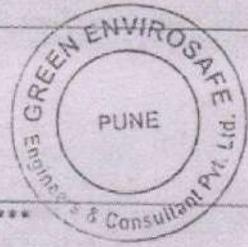
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TEST REPORT				
Test Report No	GESEC/PRO/ST/2024-25/01/846		Report Date	07/01/2025
Sample ID -	GESEC/PRO/ST/2024-25/01/846			
Name & Address of the Customer	M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111			
Sample Details				
Sample collection Date	Sample receipt Date	Analysis start Date	Analysis complete Date	
01/01/2025	02/01/2025	02/01/2025	07/01/2025	
Instrument Details				
Name Of Instrument	Stack Sampler	Date Of Calibration	03/08/2024	
Instrument ID No.	231018/GESEC/LAB/INST/89	Due Date of Calibration	02/08/2025	
Stack Details				
Stack No/ID	Stack Attached to		Sampling done by	
01	Boiler Stack		Client	
Shape	Round	Fuel Used	Bagasse	
Diameter/ Dimensions (m)	1.0	Pressure (mmHG)	4.2	
Height (m)		80		
Temperature (K)	408	Velocity (m/s)	8.09	
Gas Volume (Nm ³ /Hr)	16712.09			
Parameters	Method	Unit	Limit	Result
Total Particulate matter	EPA METHOD 17: 2017	mg/Nm ³	≤150	45.2
Sulphur Dioxide (SO ₂)	EPA METHOD 06: 2017	mg/Nm ³	N.S	17.2
		Kg/day	N.S	6.89
Remarks-				
<ul style="list-style-type: none"> > Maharashtra Pollution Control Board (MPCB) Limits TPM: 150 mg/Nm³. > N.S- Not Specified. 				



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TEST REPORT

Test Report No: -	GESEC/PRO/AAQM/2024-25/01/845	Report Date	07/01/2025
Sample ID: -	GESEC/PRO/AAQM/2024-25/01/845		
Name & Address of the Customer	M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111		

Ambient Air Sample Details

Type	Sampling Location	Sampling done by
Ambient Air	Near Cooling Tower Area	GESEC
Sampling Time		
Start Time	Stop Time	Total Hrs.
04:25 P.M.	05:25 P.M.	60 Min.

Metrological Data/Environmental Conditions

Ambient Temperature °C	32	Wet Bulb Temperature °C	17
Dry Bulb Temperature °C	32	Relative Humidity % RH	19

Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date
01/01/2025	02/01/2025	02/01/2025	07/01/2025
Name Of Instrument	Fine Particulate Sampler	Date Of Calibration	26/04/2024
Instrument ID No.	107L1/GESEC/Lab/Inst/74	Due Date of Calibration	25/04/2025

Parameters	Method	Unit	NAAQ Standards	Result
Particulate Matter (PM ₁₀)	CPCB Guidelines, Volume I, 36/2012-13, Page no. 11	µg/m ³	≤100.00	61.12
Particulate Matter (PM _{2.5})	CPCB Guidelines, Volume I, 36/2012-13, Page no. 15	µg/m ³	≤60.00	22.65
Sulphur Dioxide	CPCB Guidelines, Volume I, 36/2012-13, Page no. 01	µg/m ³	≤80.00	17.10
Oxides of Nitrogen	CPCB Guidelines, Volume I, 36/2012-13, Page no. 07	µg/m ³	≤80.00	18.02

Remark

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 Mob: 9845084670, 8421385471, CIN No. U74900PN2013/PTC149886
 E-mail: envirosafe@yahoo.com, gescr12@gmail.com

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TEST REPORT

Test Report No: GESEC/PRO/SO/2024-25/01/850	Report Date	07/01/2025
Sample ID : GESEC/PRO/SO/2024-25/01/850	Sample Details	Soil
M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111	Type of Sample	Solid
	Quantity Of Sample	02 kg
	Sample Status	Sealed
	Sample Collected By	Client
	Date of Sample Collection	01/01/2025
	Sample Receipt Date	02/01/2025
	Analysis start Date	02/01/2025
	Analysis End Date	07/01/2025

Parameters	Result	Unit	Standard Method
Soil Texture			GESEC/Lab/SOP/SO/01
a) Sand	25	%	
b) Silt	31	%	
c) Clay	62	%	
pH at 25°C	7.38	--	Manual Soil Testing in India (Dept of Agriculture and cooperation, Ministry of Agri Gov. of India, page No.77 : 2011
Electrical Conductivity at 25°C	159	µS/cm	ICARDA-Methods of soil, Plant and water analysis, Page No. 67-68:2013
Organic Matter	1.3	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 74 :2013
Moisture Content	4.2	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 26:2013
Cation Exchange Capacity	0.76	Meq/100 gm	ICARDA-Methods of soil, Plant and water analysis, Page No.78 & 79 :2013
Bulk Density	0.72	g/cm ³	IS 2720 (Part 29): 2020
Available Phosphorous	24.7	mg/kg	ISRIC, Page No.14-1:2002
Available Nitrogen	194.0	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 90-93:2013
Water Holding Capacity	54.3	%	GESEC/PRO/SOP/SO/37
Calcium (Ca)	66.3	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 113-116:2013
Magnesium (Mg)	24.3	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 113-116:2013
Lead (pb)	<0.02	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Copper (as Cu)	<1.0	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Zink (as Zn)	<1.0	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Cadmium	<0.01	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Iron (as Fe)	210.1	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Manganese	64.1	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Potassium (as K)	113.1	mg/kg	Food and agriculture organization Sec III,8-1,Page no115
Total Kjeldahl Nitrogen	210.1	mg/kg	Manual Soil Testing in India (Dept of Agriculture and cooperation, Ministry of Agri Gov. of India, page No.88-89 : 2011



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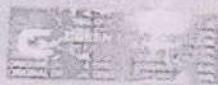
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TEST REPORT		
Test Report No: GESEC/PRO/SO/2024-25/02/41	Report Date	10/02/2025
Sample ID : GESEC/PRO/SO/2024-25/02/41	Sample Details	Soil
M/s. Shivneri Sugars Ltd Ganpaticha Mal, Ganesh Tekadi, Pimpri Nhavi (Jaipur), Tal.: Koregaon, Dist.: Satara-415111	Type of Sample	Soil
	Quantity Of Sample	02 kg
	Sample Status	Sealed
	Sample Collected By	Client
	Date of Sample Collection	04/02/2025
	Sample Receipt Date	05/02/2025
	Analysis start Date	05/02/2025
	Analysis End Date	10/02/2025

Parameters	Result	Unit	Standard Method
Soil Texture			GESEC/Lab/SOP/SO/01
a) Sand	24	%	
b) Silt	30	%	
c) Clay	61	%	Manual Soil Testing in India (Dept of Agriculture and cooperation, Ministry of Agri Gov. of India, page No. 77 : 2011
pH at 25°C	7.20	--	
Electrical Conductivity at 25°C	158	µS/cm	ICARDA-Methods of soil, Plant and water analysis, Page No. 67-68:2013
Organic Matter	1.6	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 74 :2013
Moisture Content	4.5	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 26:2013
Cation Exchange Capacity	0.70	Meq/100gm	ICARDA-Methods of soil, Plant and water analysis, Page No. 78 & 79 :2013
Bulk Density	0.73	g/cm ³	IS 2720 (Part 29):2020
Available Phosphorous	24.0	mg/kg	ISRIC, Page No. 14-1:2002
Available Nitrogen	191.0	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 90-93:2013
Water Holding Capacity	53.6	%	GESEC/PRO/SOP/SO/37
Calcium (Ca)	65.1	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 113-116:2013
Magnesium (Mg)	24.1	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 113-116:2013
Lead (pb)	<0.02	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Copper (as Cu)	<1.0	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Zink (as Zn)	<1.0	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Cadmium	<0.01	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Iron (as Fe)	210.0	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Manganese	64.2	mg/kg	GESEC/LAB/SOP/ICP-OES/05
Potassium (as K)	114.1	mg/kg	Food and agriculture organization Sec III, 8-1, Page no 115
Total Kjeldahl Nitrogen	212.1	mg/kg	Manual Soil Testing in India (Dept of Agriculture and cooperation, Ministry of Agri Gov. of India, page No. 88-89 : 2011



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ANNEXURE-I



NOTARY
ADV.
P. V. BARGE
AREA
SATARA DISTRICT
R. No. 3676
EX. 06/12/10/28
GOVERNMENT OF INDIA

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OCEMS

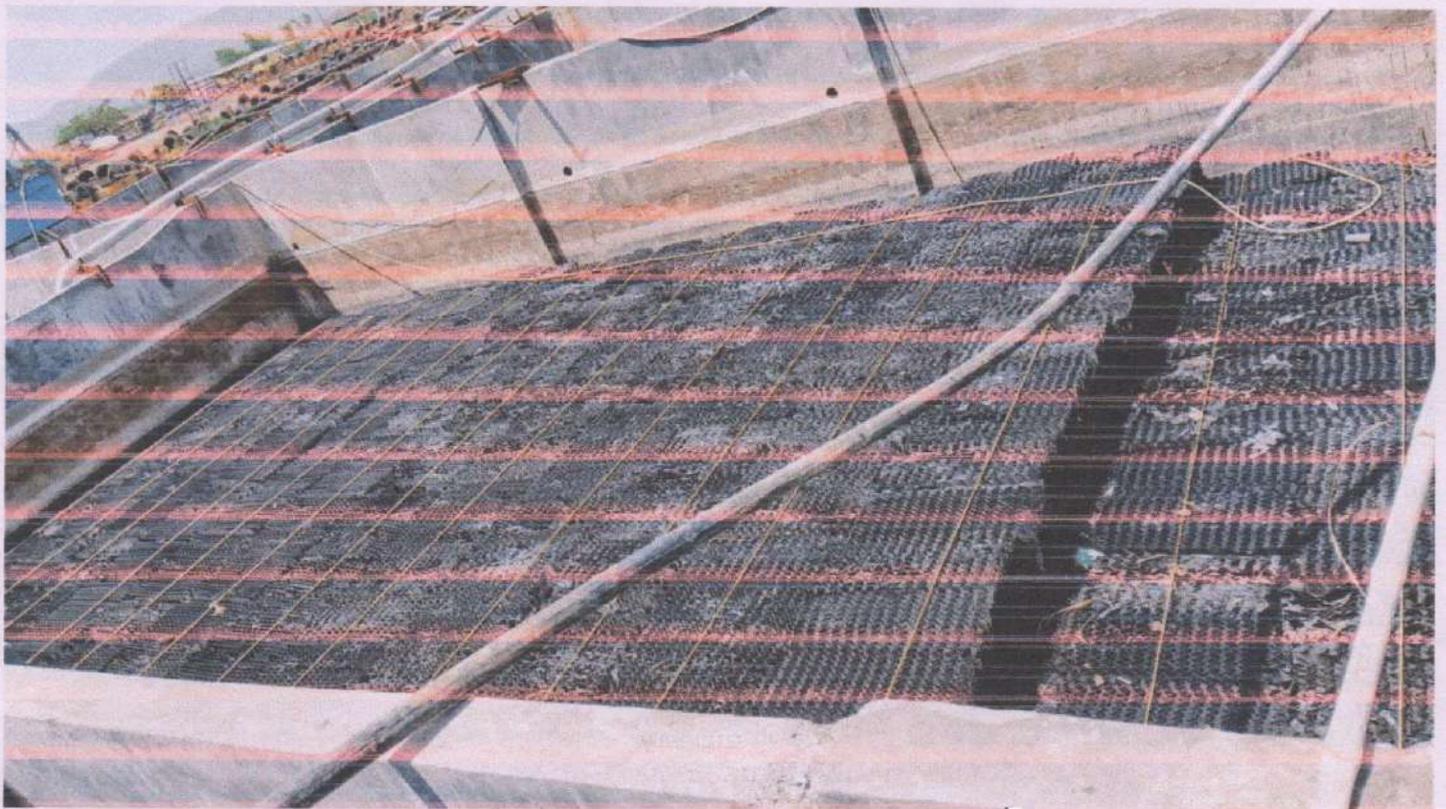
Water purifier - 10



SAND FILTER & CARBON FILTER

OCFMS for def. material!!

OCFMS



~~ETP ANAEROBIC TANK~~
ETP ANAEROBIC TANK

ANNEXURE-2

दि. ०४/०२/२०२५

प्रती,

मा उप. विभागीय अधिकारी सो
कोरेगाव उपविभाग कोरेगाव

विषय :- कारखान्याने केलेल्या पाण्याच्या नियोजन बदल

संदर्भ :- आपलेकडील पत्र क्र. एमएजि / कवी - १२१/२०२५, दि २९/०१/२०२५

अर्जदार :- १] विष्णुदास माधवराव कणसे रा पिंपरी ता कोरेगाव जि सातारा
२] नामदेव गणपती कणसे रा पिंपरी ता कोरेगाव जि सातारा

महोदय,

उपरोक्त विषयास अनुसरून कळवण्यात येते कि मी विष्णुदास माधवराव कणसे रा पिंपरी ता कोरेगाव जि सातारा व नामदेव गणपती कणसे रा पिंपरी ता कोरेगाव जि सातारा आमची जमीन कारखान्याच्या लगत असून गट नं १४६, १४८, १५१ १५६ असून कारखान्याचे पाणी गाव जवळील ओढ्याला पूर्णतः बंद झाले असून सध्या गावाचा ओढा कोरडा पडला आहे या पूर्वी कारखान्याचे पाणी लिकेज झाले होत ते लिकेज कारखान्याने काढून घेतले आहे व बंद केले आहे.

तक्रारदार श्री दत्तात्रय श्रीपती सुतार रा वेलंग पोस्ट कान्हेरखेड ता कोरेगाव जि सातारा यांचा कारखान्याशी व आमच्या कार्यक्षेत्राशी काही संबंध नाही. नाहक त्रास व कारखान्याची बदनामी होण्यासाठी व यातून आर्थिक फायदा करून घेण्याचा त्यांचा मानस असावा आमच्या परिसरात उद्योग धंदा चालू राहिल्या शिवाय आमच्या भागाचा विकास होणार नाही तरी त्यांच्या अर्जाचा कोणता हि विचार होऊ नये अशी नम्र विनंती

आपला विश्वासू

१] विष्णुदास माधवराव कणसे

२] नामदेव गणपती कणसे

प्रत माहितीसाठी

१] मा. उप. प्रादेशिक अधिकारी,

म.प्र.नि.मं. सातारा

हरसुस सहाय्यक

आवक - जावक

उपविभागीय अधिकारी

कोरेगाव उपविभाग कोरेगाव

4 - FEB 2025

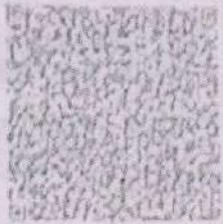
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भारत सरकार
GOVERNMENT OF INDIA




नामदेव गणपती कणसे
Namdev Ganpati Kanase
जन्म तिथि/DOB: 01/06/1968
पुरुष/ MALE



6364 1895 3365

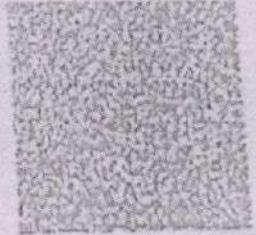
माझे आधार, माझी ओळख

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आधार
भारतीय विशिष्ट पहचान प्राधिकरण
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भारत सरकार
Government of India



Issue Date: 09/01/2017



विष्णुदास माधवराव कांसे
Vishnudas Madhavrao Kanase
जन्म तारीख/DOB: 01/06/1958
पुरुष/ MALE



4563 5358 1956

माझे आधार, माझी ओळख

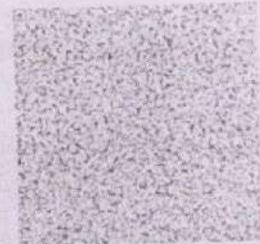


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ANNEXURE - J

To ,

Date - 04/02/2025

Hon. Sub-Divisional Officer So

Koregaon Sub-Divisional Koregaon

Subject - Regarding water planning done by the factory

Reference - Your letter No. MAAJ / KV - 121/2025, Dated 29/01/2025

Applicant - 1] Vishnudas Madhavrao Kanse Res. Pimpri Tal. Koregaon Dist. Satara

2] Namdev Ganapati Kanse Res. Pimpri Tal. Koregaon Dist. Satara

Sir,

In accordance with the above subject, it is hereby informed that I, Vishnudas Madhavrao Kanse, resident of Pimpri, Tal. Koregaon, Dist. Satara and Namdev Ganapati Kanse, resident of Pimpri, Tal. Koregaon, Dist. Satara, our land is adjacent to the factory and is located in Group No. 146, 148, 151, 156 and the water from the factory has been completely blocked in the stream near the village and currently the stream of the village has dried up. Earlier, the factory had leaked water, but the leakage has been removed by the factory and has been closed.

The complainant Shri Dattatray Shripati Sutar Res Velang Post Kanherkhed Tal. Koregaon Dist. Satara has no connection with the factory and our area of work. His intention must be to cause unnecessary trouble and defame the factory and to gain financial benefit from this. It is my humble request that his application should not be considered even if our area does not develop unless the industry continues in our area

Yours faithfully

1] Vishnudas Madhavrao Kanse-----

2] Namdev Ganapati Kanse-----

For information

1] Hon. Deputy Regional Officer, M. P.C. B. Satara




TRUE COPY



ANNEXURE - K



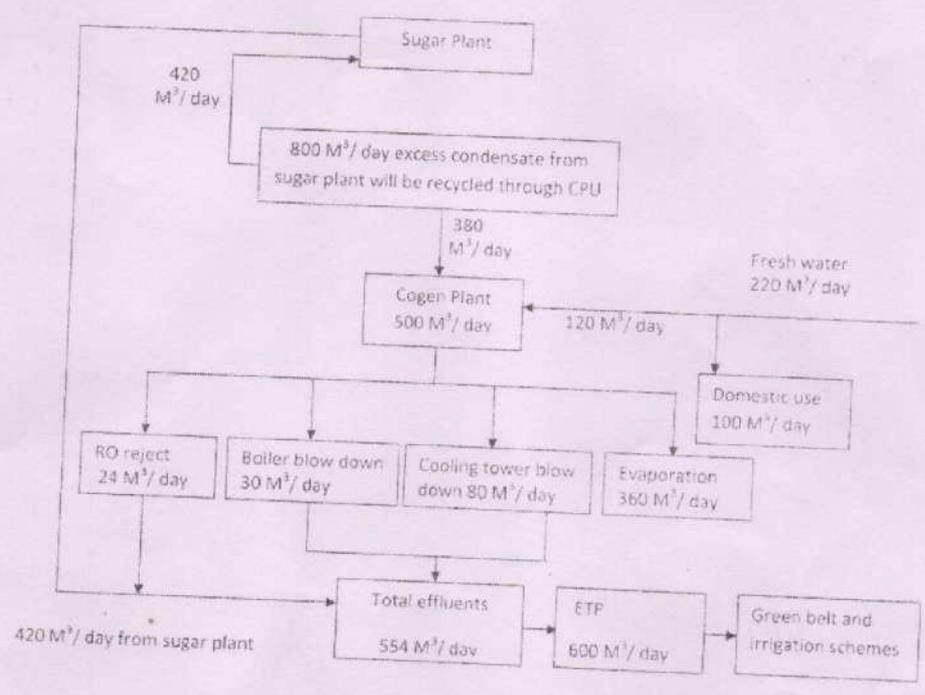
MOLASSES TANK.



ANNEXURE - L



4200 TCD sugar and 8 MW cogen plant water balance (180 days)



Note:

1. Fresh water requirement for 4200 TCD sugar plant & 80 MW co-generation plant would be 220 m³/day.